RAJYA SABHA

श्री सभापतिः यह तय नहीं हुआ था।...(व्यवधान)...

श्री वी.हनुमंत राव: दों घंटे तक हम उन्हें सुनते रहे । ...(व्यवधान)...

SHRIMATI SUSHMA SWARAJ: He will have the right to reply.

श्री सभापति : आप बैठिए । बैठिए । ...(व्यवधान)...एक मिनट बैठ जाइए । ...(व्यवधान)...

DR. MANMOHAN SINGH: Mr. Chairman, Sir, I have listened with great interest to what Shri Jaswan Singhji had to say. I regard Shri Jaswant Singhji as a man of honour and a decent man, and it is precisely because I hold him in such high esteem that I requested him. You are levying serious charges against the people in the PMO.Not only in the previous PMO. Inonce of your television interviews, you said, "we were snooped, we are being snooped', implying that the present PMO also has a mole.And, it is in that context, I appeal to your sense of chivalry that if you have any evidence, you should name that person, and if you do not name the person, I think, let the country draw its own conclusions. ...(Interruptions)...

MR. CHAIRMAN: The matter is over. ...(Interruptions) ...

SHRI JASWANT SINGH: Sir, ... (Interruptions) ...

SHRI YASHWANT SINHA: Please listen to what the Leader of the Opposition has to say. ...(Interruptions)...

श्री सभापतिः बैठिए, बैठिए । ...(व्यवधान)... We are now taking the Cantonments Bill, 2003. ...(Interruptions)...

GOVT BILLS THE CANTONMENTS BILL, 2003

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : Mr. Chairman, Sir, I beg to move

'That the Bill to consolidate and amend the law relating to the administration of cantonments with a view to impart greater democratisation, improvement of their financial base to make provisions for developmental activities, proper regulation, control and management of defence lands including extension of cantonment laws to such lands situated througout the territory of India and for matters connected therewith or incidental thereto, be taken into consideration."...(Interruptions)...

Sir, I would also move the amendments. *...(Interruptions)...* Sir, the hon. Members are aware of *...(Interruptions)...*

MR. CHAIRMAN: It is the Contonments Bill. He has spoken on it. ... (Interruptions)...

SHRI PRANAB MUKHERJEE: Sir, it was decided that after the Prime Minister's observation, we will take up the normal Government business, and this Bill is the ... (Interruptions) ... creation of Rajya Sabha, a very important Bill. Let the Bill be considered, and the hon. Members can discuss it. ...(interruptions)... My respectful submission to the leaders would be, it was decided in your Chambers, Sir, that after the Leader of the Opposition completes his observations and after the hon. Prime Minister's observations, business would be taken up ... (Interruptions)... We need to conduct the business of the House. Is it fair that we come here everyday and waste time? I think there is no point in this ... (Interruptions) ... Therefore, my most respectful submission would be that this is an important Bill ... (Interruptions)... The Bill was referred to the Parliamentary Standing Committee. The Parliamentary Standing Committee made substantial recommendations and after recommendations were made, Government considered them. The hon. Members must know ...(Interruptions)...my most respectful submission to you would be even in your ... (Interruptions)..the Bill should be passed...(Interruptions)... The Bill must be allowed to be passed ... (Interruptions). .. because of the disruptions from hon. Members. Therefore, my most respectful submission is that it is a 1924 Bill; the first Cantonment Act was enacted in 1924. And today, we are living in 2006.

It is absolutely necessary that this House should give ... (Interruptions) ... Should I sit down, Sir? ... (Interruptions) ... I would like the Bill to be taken up... (Interruptions). .. I can wait till the commotion is cleared, but let us take up the Bill today. This is not the way to function...(Interruptions)...I commend that the debate be started...(Interruptions)...After that, I would like to respond to the debate... (Interruptions)...

The question was proposed.

MR. CHAIRMAN: The House is adjourned till 3.00 p.m.

RAJYA SABHA

The House then adjourned at

thirty-one minutes past two of the clock.

The House reassembled at three of the clock, Mr. DEPUTY CHAIRMAN in the Chair

श्री मती सुषमा स्वराज(मध्य प्रदेश)ः धन्यवाद उपसभापति जी । उपसभापति जी, मैं रक्षा मंत्री जी द्वार प्रस्तुत किए गए "The Cantonments Bill , 2006" पर बोलने के लिए खड़ी हुई हूं ।

उपसभापति जी,मेरा जन्म एक छावनी क्षेत्र में हुआ । अम्बाला कैंट में मैं जन्मी, वहीं पती, पढ़ी,बडी हुई । उसके बाद मेरा राजनैतिक सफर भी अम्बाला कैंट से ही शुरू हुआ । मैंने दो बार अम्बाला कैंटोनमेंट का एमएलए के तौर पर हरियाणा विधानसभा में प्रतिनिधित्व किया । उसके बाद जब मैं दक्षिण दिल्ली से सांसद चुनी गई, तो दिल्ली कैंटोनमेंट मेरे संसदीय क्षेत्र में आता था । यह बात में इसलिए कह रही हूं कि रक्षा मंत्री जी को यह बता दूं कि मैंने एक निवासिनी के तौर पर भी छावनी की समस्याओं को भोगा है और एक जनप्रतिनिधि के नाते भी छावनी की समस्याओं को जाना और समझा है । इसलिए मैं जो कुछ भी इस बिल के बारे में यहां कह रही हूं, वह कहीं से पढ़ा या सीखा हुआ नहीं है, बल्कि अपने अनुभवों के आधार पर कह रही हूं ।

रक्षा मंत्री जी, इससे पहले कि मैं अपनी बात शुरू करूं, मैं आपको एक सुझाव देना चाहूंगी कि यह बिल बहुत बड़ा है। इसमें 365 धाराएं है, 5 अनुसूचियां है, यह बिल 140 पूष्ठों में चलता है। इस बिल में आपने अपनी ओर से 60 संशोधन प्रस्तुत किए है आपको मेरा सुझाव है कि जब भी कभी इतनी बड़ी संख्या में संशोधन प्रस्तुत किया जाना हो, तो पुराने बिल को विदड़ॉ करके,वापस लेकर नए रूप में देना हमेशा अच्छा रहता है। क्योंकि यह बिल जब आपने पिछली बार दिया, हम लोगों ने इसको-पढ़ लिया, तब तो मालूम नहीं था कि सरकार की ओर से क्या संशोधन आने वाले हैं और अब एकदम 60 संशोधनों का पुलिन्दा आ गया। आप जानते हैं कि संशोधन अलग से नहीं पढ़े जा सकते। संशोधन पढ़ने के लिए मूल बिल को साथ रखना पड़ता है। क्योंकि संशोधन में तो लिखा ही यही होताहै कि पृष्ठ इतने पर धारा इतनी, पंक्ति इतनी, उसमें फलां को फलां पढ़ा जाए, उसका लोप कर दिया जाए, उसको संशोधित कर दिया जाए। बार-बार पन्ने पलटते-पलटते 60 संशोधनों के बारे में,कई बार तो खीझ होने लगती है और बहुत असुविधा होती है। सांसदों को पढ़ने में जो असुविधा हुई, मुझे जो असुविधा हुई, वह तो हुई, लेकिन रक्षा मंत्री जी, असुविधा आपको भी होने वाली है, जिस समय आप ये संशोधन मूव करने के लिए खड़े होंगे। हमारे यहां यह प्रथा नहीं है कि आप 60 के 60 संशोधन एक साथ मूव कर दें। आप देखिएगा, मैं भी यहीं हूं और आप भी यहीं है।आप बहुत उत्साह से शुरू करेंगे।

श्री उपसभापतिः मुझे भी असुविधा होगी।

श्री मती सुषमा स्वराजः मैं उस पर रही हूं। उसमें आप शुरू इससे करेंगे ...

SHRI PRANAB MUKERJEE: You are absolutely correct.

श्री मती सुषमा स्वराजः आप पहले कहेंगे,"I move my amendment number so and so. I move my amendment number so and so." 10 तक यह सिलसिला चलेगा, उसके बाद आप कहेंगे, "I move my amendment." 30 तक आते-आते आप कहेंगे, "I move,I move ". सर,आपको करीब 100 बार उठक-बैठक करनी पडेगी । मेरी असुविधा के बाद आपको असुविधा भोगनी पड़ेगी । तीसरी असुविधा पीठासीन अधिकारी को भोगनी पड़ेगी । 60 संशोधन पारित करवाने में अगर एक-एक मिनट भी हम लगाएं ayes,noes,put up करना । इस सारे में इस बिल को पारित करने में एक घंटा लगेगा और उतनी ही इन सांसदों को पड़ेगी, जो ayes, noes,ayes,noes कहते रहेंगे। इस सारे से बचा जा सकता था, अगर आप इस बिल को विदड्रा कर लेते। उन 60 संशोधनों का इसमें समावेश करते हुए एक नया बिल रख देते, तो पहली बार में ही हम जो बिल पढ़ते, उसे नए रूप में पढ़ते और आप भी यहां पर इस सारी की सारी असूविधा से बच जाते । वैसे मैंने भी आपकी थोड़ी-सी असुविधा बढ़ा दी है, पर मेरे पास चारा नहीं था। मैंने संशोधन तो बहुत बनाएं थे,मैंने 25 संशोधन बनाए थे लेकिन मगर आपकी इस असुविधा को देखते हुए मैंने इसे 11 कर दिया है । मुझे इसे 11 इसलिए करना पडा, क्योंकि एक तो मेरे पास कोई विकल्प नहीं कि मैं बिल में संशोधन लाऊं । मैं तो केवल संशोधन के रूप में ही संशोधन ला सकती हूं। लेकिन दूसरी बात यह भी थी कि मुझे संशोधन ऐसे लगे, जिन्हें शायद आप स्वीकार कर लें। मैं जानती हूं, दलीय प्रजातंत्र में संख्या बल पर संशोधन आते है। अगर संख्या बल पर इस हाउस में वोटिंग हुई तो निश्चित तौर पर मेरे संशोधन गिरेंगे, लेकिन कुछ संशोधन ऐसे है जिन के बारे में जब मैं बोलूंगी तो शायद उन्हें स्वंय आपका मन चाहेगा और हो सकता है आप उन को स्वीकर कर लें। उस समय यदि आप मुझे कहते है कि आप का सुझाव तो अच्छा है, लेकिन यदि आप अमेंडमेंट देती तो मैं स्वीकार करता । इसलिए आप को यह हैंडल न मिल जाय, यह बहाना न मिल जाय, इसके लिए मैंने आज संशोधन प्रस्तूत किए है । उपसभापति महोदय,मैं इस में 11 संशोधन प्रस्तूत कर रही हूं । यह सुझाव देने के बाद अब मुझे लगता है कि आपने पहले ही कह दिया कि I am correct क्योंकि आप इस तरह की असुविधाओं से बहुत बार गुजरे होगे, as a Finance Ministerजब आप फाइनेंस बिल पास कराते थे, लेकिन केंटोनमेंट बिल पर आप को यह असुविधा सहनी पड़ेगी, इस की आप ने कल्पना नहीं की थी। पहला केन्टोनमेंट एक्ट 1924 में बना थ। आज 82 वर्षों के बाद हम इस केंटोनमेंट एक्ट को संशोधित कर रहे है । अब 82 वर्षो में तो दुनिया बदल गयी है, एक बेचारे केंटोनमेंट की क्या बिसात है । पहले जो जनसंख्या थी वह कई-कई गुना हो गयी और जब जनसंख्या कई-कई गुना हो

और साधन उतने ही रहे तो समस्याएं कितनी गुना हो गयी होगी,उनकी तकलीफ कितने गुना हो गयी होगी ? इसीलिए आप ने जब केंटोनमेंटों का वर्गीकरण किया तो बजाय 3 से 4 भागों में किया । उपसभापति जी, 1924 के एक्ट में केंटोनमेंट को तीन श्रेणियों में बांटा जाता था, और आप हैरान होंगे सबसे बड़ा केंटोनमेंट 10 हजार से ऊपर वाली जनसंख्या का बनता था । लेनिक आज रक्षा मंत्री जी ने जो बिल पेश किया है,उस में सब से बड़ा केंटोनमेंट 50 हजार से ऊपर की जनसंख्या का रखा है और 10 हजार से ऊपर व 50 हजार से नीचे के केंटोनमेंट 50 हजार से ऊपर की जनसंख्या का रखा है और 10 हजार से जपर व 50 हजार से नीचे के केंटोनमेंट को श्रेणी दो में रखा गया है, ढाई हजार से ऊपर और 10 हजार से नीचे की जनसंख्या को श्रेणी तीन में रखा गया है व ढाई हजार तक के केंटोनमेंट को श्रेणी चार में रखा गया है । यह आपने नई श्रेणी बनायी है, लेकिन जब मैं इस बिल के उद्देश्य व कारणों का विवरण पढ़ती हूं तो उसमें 5 उद्देश्य दिखाई देते है जिसमें सब से पहला वृहत्तर लोकतंत्रीकरण है जिसके आप ने greater democratisation कहा है । अब वृहत्तर लोकतंत्रीकरण के नाम पर आप यह बिल लाए है, लेकिन मुझे क्षमा करेंगे कि यह बिल अभी तक जो लोकतंत्र चल रहा था, उस लोकतंत्र को भी कम कर रहा है और कहीं-कहीं तो उसे नकार रहा है ।

में एक बात आप को यहां हाथ जोडकर निवेदन कर दूं कि जवाब देते समय यह मत कहिए कि यह आप के समय का बिल है । यह 2003 में बना था और इस के नीचे जॉर्ज फर्नाडिस का नाम लिखा है क्योंकि "मीठा-मीठा गप्प और कडूआ-कडूआ थूं" नहीं चल सकता,या तो आप हमारे किए हुए तमाम कामों को आंकिए, लेकिन जहां आप को सूट करता है, वहां आप बदल देते है । आपने"पोटा" निरस्त कर दिया, लेकिन केंटोनमेंट बिल पर आप यह कह दें कि यह तुम्हारे समय का बिल है। हां, हमारे समय बिल ड्राफ्ट जरूर हुआ था, लेकिन जब बिल ड्राफ्ट होता है तो मंत्री उसे नहीं देखता, अधिकारी उस को ड्राफ्ट करते है। उस के बाद जब स्टेंडिंग कमेटी को जाता है और स्टेंडिंग कमेटी की अनुशंसाए आती है । उस समय जरूर उसे मंत्री को देखना चाहिए क्योंकि उस समय बिल में जनता की भावना समाविष्ट हो चूकी होती है । जब हम स्टेंडिंग कमेटी में बैठते है तो दलगत राजनीति से ऊपर उठकर बैठते है,दलीय सीमाओं को लांघ जाते है, इसलिए बहुत अच्छी अनुशंसाएं कमेटी में आती है ।आपने 60 से संशोधन दिए है,मुझे दुख के साथ कहना पड़ता है कि कमेटी ने जितनी अनुंशासांए लोगों को राहत देने वाली की थी, जितनी अनुशंसाएं इस बिल को और ज्यादा डेमोक्रेटिक बनाने के लिए की थी, उनमें से आपने एक भी स्वीकार नहीं की है। मैं यह बात पूरी जिम्मेदारी से कह रही हूं कि 60 संशोधन आप की तरफ से आए, लेकिन एक भी संशोधन जो वाकई इस को लोकतंत्रीकरण की तरफ बढाता, इस का लोकतंत्रीय स्वरूप और ज्यादा बडा करता, उसे आपने स्वीकार नहीं किया । मैं उदाहरण देना चाहंगी, उपसभापति जी,मैं छोटी बात से शुरू करती हं । केंटोनमेंट बोर्ड का एक अधिकारी होता है सी.ई.ओ.उस को अभी तक 1924 एक्ट के तहत केंटोनमेंट एक्जीक्यूटिव ऑफिसर कहा जाता

RAJYA SABHA

था,आज इस 2006 वाला बिल उसे चीफ एक्जीक्यूटिव ऑफिसर बता रहा है। आप कहेंगे क्या फर्क हो गया, जरा सा भाषा का हेरफेर है? नहीं, उपसभापति जी,यहां भाषा का हेरफेर नहीं है, यह भावों का हेरफेर है,यह अधिकारों का हेरफेर है । जब आप किसी को केंटोनमेंट का चीफ एक्जीक्युटिव ऑफिसर कहते है, तो आप के मन में एक शक्ल बनती है कि वह केंटोनमेंट का एक अधिकारी होगा, कार्यकारी अधिकारी होगा जो एक्जीक्यूटिव फंक्शस करता होगा । जब आप उसे किसी को इंट्रोडयूस कराते है,और कहते है, he is a Chirf Executive officer, तो आप के मन में एक सूरत बनती है, अच्छा यह केंटोनमेंट का सर्वे-सर्वा होगा यह cantonment का मुखिया-जैसा होगा और यह सच है । आपने केवल भाषा ही नहीं बदली, उसको केवल chief executive officer का दर्जा ही नहीं दिया, बल्कि आपने उसके अधिकार बढ़ाकर उसको वाकई सर्वेसर्वा बना दिया । मुझे दुख इस बात का है कि जो बात में कह रही हूं, वह स्टैंडिंग कमेटी ने कही थी। स्टैंडिंग कमेटी ने तो यहां तक कहा था कि उसे बोर्ड का मैम्बर भी नहीं रहना चाहिए, केवल एक्जिक्यटिव रहना चाहिए। अगर आपको संशोधन स्वीकार करना चाहिए था, तो सबसे पहले यह स्वीकार करना चाहिए था, लेकिन आपने स्वीकार नहीं किया । मैं आपको Recommendation पढ़कर बताती हूं। मैं यह स्टैडिंग कमेटी की रिपोर्ट पढ़ रही हूं। ...(व्यवधान)...मैं यह पेज 13 पर recommendation 3.10 and 3.11 पढ़ रही हूं,"The Committee, after carefully examining the suggestions. aiven bv various organisations/associations and individuals are also of the view that the CEO should not be made the member of the Board. "यह है उसकी रिकमेंडेंशंस । 3.11 में है कि " The Committee feels that the CEO should act only as an executive to carry out legislative instructions of the Board and should be accountable to the Board. कर्मेटी आपको कहती है कि आप CEO को मैम्बर मत बनाइए । उसको केवल एक्जिक्यूटिव फंक्शंस करने दीजिए और उसके साथ-साथ उसे बोर्ड के प्रति भी उत्तरदायी बनाइए । लेकिन आपने बोर्ड को क्या बनाया ? मैं आपको धारा-दर-धारा, clause-after-clause । पढ़कर सुनाना चाहूंगी कि कहां-कहां जो अधिकार पहले वहां के निर्वाचित सदस्यों के पास थे, आज आपने वह लेकर CEO को दे दिए। रक्षा मंत्री जी,आपको मालूम है कि 1924 के एक्ट में,टैक्स का जो एसेसमेंट होता है,उस एसेसमेंट पर जब आपत्तियां सुनी जाती है, तो उसका अधिकार एक एसेसमेंट कमेटी को था, जो निर्वाचित सदस्यों से बनती थी। अब यह अपने आप में कितनी बड़ी बात है कि जब टैक्स का एसेसमेंट होता है, उससे बहुत से लोग त्रस्त होते है । वे अपनी आपत्तियां सुनाना चाहते है । जब पब्लिक के लोग बैठते है,तो वे उसको बहुत संवेदनशीलता से सुनते है । इन्होंने उस एसेसमेंट कमेटी की बात हटाकर एसेसमेंट करने का वह अधिकार

आज CEO को दे दिया है। अब एसेसमेंट कमेटी उसको नहीं करेगी, आपत्तियां सुनने की जो बात थी, अब वह आपत्तियां नहीं सुनेगी, बल्कि वह CEO सुनेगा।

दूसरी बात,एसेसमेंट लिस्ट का जो authentication होता था,वह कमेटी का मैम्बर करता था। अब इन्होंने कह दिया कि CEO प्रेसिडेंट की अप्रूवल से यह करेगा। प्रेसिडेंट भी यहां निर्वाचित सदस्य नहीं है, उसको मैं बाद में बताउंगी। वह भी स्टेशन कमांडिंग ऑफिसर था। CEO प्रेसिडेट की अप्रूवल से लिस्ट को authenticate करेगा, जो पहले एसेसमेंट कमेटी का मैम्बर करता था। इस तरह वह भी आपने हटा दिया। एसेसमेंट लिस्ट का संशोधन, एमेंडमेंट पूरे-का-पूरा बोर्ड करता था। फुल बोर्ड बैठता था, जिसमें सारे निर्वाचित सदस्य बैठते थे। वह आपने हटाकर CEO को दे दिया। क्योंकि यह इतना बड़ा बिल है, इसलिए मैं सारी धाराओं को एक साथ नहीं बता सकती, लेकिन मैंने आपको ये तीन उदाहरण दिए हैं कि आज का आपका यह बिल CEO को सर्वेसर्वा बना रहा है और एसेसमेंट ऑफ प्रोपर्टी जैसी चीज को भी आम लोगों से,निर्वाचित सदस्यों को हटाकर CEO को दे रहा है। इस पर भी कमेटी का रिकमेंडेशन है। कमेटी का रिकमेंडेशन वही है, तो मैं कह रही हूं। 5.5, पेज 35 में है कि-"The Committee further feels that the objection received to evaluation or assssment should be enquired into or investigated by a committee consisting of both nominated and elected members of the board or civil area committee instead of conferring this power on CEO," ''लेकिन,यह आपने नहीं माना।

अब मैं आपको वृहत्तर लोकतंत्र का दूसरा पहलू बताती हूं ।रक्षा मंत्री जी जो बिल लाए हैं, उसकी धारा 12,उपधारा 3 और छ,वह 6 नहीं है । बल्कि अंग्रेजी का G है, उसमें आपने निर्वाचित सदस्यों की संख्या बढ़ाकर, जो पहले सात थी, अब आठ कर दी है ।आप उसको डेमोक्रेटाइजेशन,ग्रेटर डेमाक्रेटाइजेशन बता रहे है कि आपने एक निर्वाचित सदस्य बढ़ा दिया । इसी तरह Category 2 में धारा 12 की उप धारा 4 और छ,यानी G,में आपने सदस्यों की संख्या 6 से बढ़ाकर 7 कर दिया है । इस तरह एक-एक सदस्य बढ़ाया है और इसको ग्रेटर डेमोक्रेटाइजेशन कहा जा रहा है कि हमने निर्वाचित सदस्यों की संख्या एक बढ़ा दी है । लेकिन उपसभापति जी,ग्रेटर डेमोक्रेटाइजेशन के मायने है कि nominated और ex-officio, यानी मनोनीत और पदेन सदस्यों से निर्वाचित सदस्यों की संख्या कम-से-कम एक ज्यादा हो, तो हम उसको डेमोक्रेटाइजेशन कहते है । लेकिन यह कुल संख्या कितनी बन रही है ? एक्स-ओफिसियो, नोमिनेटेड भी 8 और इलेक्टेड भी 8, कुल मिलाकर 16, एक भी संख्या ऊपर नहीं । इसी तरह कैटेगरी दो में 7 और 7, कुल 14,एक भी

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संख्या ऊपर नहीं । इसके अलावा एक और बात मैं कहना चाहती हूं, जो सुविधा की दृष्टि से कहना चाहती हूं कि जहां कहीं भी,रक्षा मंत्री जी,जिस किसी भी संस्था में निर्णय वोटिंग से होने का प्रावधान हो,वहां नंबर ओड होना चाहिए, इवेन नहीं । ओड नंबर होता है, तो एक ही बार में फैसला हो जाता है, जैसे यदि 15 सदस्य हो तो 8 और 7 वोट पडेगें ज्यादा से ज्यादा । अब यहां हर निर्णय में 8 और 8 होने लगें, सपोज निर्वाचित सदस्य सारे एक तरफ हो जाएं और नोमिनेटेड, एक्स-ओफिसियों एक तरफ हो जाएं, तो आपके लिए तो हर दिन झगडा । फिर आप इसे कैसे करेंगे ? क्या आप वीटो पावर देंगे प्रेसीडेंट को या ड्रा ऑफ लोटस करेंगे, लॉटरी से निकालेंगे ? अगर आप ग्रेटर डेमोक्रेटाइजेशन चाहते थे, तो निर्णय निर्वाचित सदस्यों की संख्या एक बढ़ाकर के किए जाने चाहिए थे, आपने इवेन नंबर लाकर के कर दिया। इसलिए मैं कहना चाहती हं कि यह बहुत छोटे-छोट संशोधन मैंने दिए है, अगर आपको मेरी बात समझ में आ रही है तो,कोई प्रिस्टेज का सवाल नहीं है, सरकार के साथहम इसमें है,में कोई ऐसी चीज नहीं कर रही हूं, जो मेरे दल को फायदा देगी, इसलिए इसको आप कर सकते है और जहां मैंने यह कहा है कि 8 सदस्यों की जगह 9 कर दीजिए और 7 से 8 कर दीजिए, तो संख्या 16 की जगह 17 हो जाएगी, अनइवेन यानी ओड हो जाएगी और जहां यह संख्या 14 है वहां पर 15 हो जाएगी, अनइवेन यानी ओड हो जाएगी। इससे आपका ग्रेटर डेमोक्रेटाइजेशन का उद्देश्य, बहत्तर लोकतंत्र का आपका उद्देश्य पूरा हो सकेगा क्योंकि निर्वाचित सदस्यों की संख्या, चाहे एक ही ज्यादा हो, मगर नोमिनेटेड और एक्स-ओफिसियों से ज्यादा होगी।

महोदय, इसी श्रृखंला में मैं यह कहना चाहती हूं कि धारा-19 की उपधारा-1 में आपने कहा है कि स्टेशन कमांडिंग ऑफीसर प्रेसीडेंट होगा, अध्यक्ष होगा । एक तरफ आप कहते है कि हम इसको म्युनिसपैलिटी का दर्जा देंगे, केंटोनमेंट को आपने डीम्स म्युनिसपैलिटी यानी नगरपालिका माना है । किसी भी नगरपालिका में क्या प्रेसीडेंट कोई अधिकारी होता है ? हमने 73वां और 74वां संशोधन पारित किया । जितनी हमारी निर्वाचित बॉडीज है, सब में चुना हुआ सदस्य अध्यक्ष होता है,कुछ जगहों पर तो डायरेक्ट इलेक्शन का प्रावधान है,कुछ जगह मेयर डायरेक्ट चुना जाता है, कुछ जगहां पर तो नर्वाचित सदस्य है उनसे चुना जाता है, लेकिन कहीं भी अधिकारी अध्यक्ष नहीं होता है । जिला-परिषद जो है, उस जिला-परिषद का अध्यक्ष भी अधिकारी नहीं होता, जिला-परिषद का अध्यक्ष चुना जाता है, नगर-पंचायत के अध्यक्ष चुने जाते है,इवेन गांव के सरपंच चुने जाते है । एक तरफ आप कह रहे है कि केंटोनमेंट बॉडी है,ग्रेटर डेमोक्रेटाइजेशन भी है और आप दूसरी तरफ यह भी कह रहे है कि डीम्स म्युनिसपेलिटी भी है, लेकिन धारा -19 की उपधारा-1 में आपने कहा है कि स्टेशन कमांडिंग ऑफीसर प्रेसीडेंट होगा । जब स्टेशन कमांडिंग ऑफीसर प्रेसीडेंट होगा, तो डेमोक्रेसी कैसे होगी ? इसलिए मेरा यह भी सुझाव है कि आप चाहें तो मेयर की तरह डायरेक्ट चुनाव करा सकते है , अगर नहीं तो जो मैंने एक संशोधन

दिया है कि अध्यक्ष निर्वाचित सदस्यों में से होगा, मान लीजिए । आप इतना तो करें कि जो 8 लोग चुनकर आ रहे है.जैसा मैंने कहा .अगर आप मान लें 9 लोग. तो उन 9 लोगों मे से आप निर्वाचित सदस्यों से अध्यक्ष बनाएंगे, तो वाकई लगेगा कि आप ग्रेटर डेमाक्रेटाइजेशन की तरफ बढ़े है, वरना यह बात केवल इस किताब में लिखी हई पढ लेंगे कि यह बहत्तर लोकतंत्रीकरण के लिए बिल लाया गया है, जब कि वास्तव में वह लोकतंत्र इसमें कहीं दिखता नहीं है । इसका तीसरा पहलू बृहत्तर लोकतंत्र के विरोध में जाता है,वह यह कि आपने इसमें टैक्स कितना लगेगा, क्या लगेगा, इसका भी फैसला स्वंय कर दिया है एक्ट के माध्यम से । आपने यह धारा 68 में कह दिया है कि जो कर लगेगा, यह कर 10 परसेंट से कम नहीं होगा और 30 परसेंट से ज्यादा नहीं होगा । कौन सी म्यनिसपल कमेटी एक्ट से तय करते है कि आप कितना टैक्स लगाएंगे और किस चीज पर टैक्स लगाएंगे ? इस बिल की धारा 66 और 67 में यहां आपने कहा है कि यह-यह कर लगेंगे. इस परआपकी स्टेंडिंग कमेटी ने कहा है कि आप यह डबल टैक्सेमन करने जा रहे है । मैं आपको स्टेंडिंग कमेटी की रिकमेंडशन पढ़कर सुनाती हूं । स्टेंडिंग कमेटी की रिकमेंडेशन है - पेज 34, पैराग्राफ 5(2) में- "The Committee feel that the mater of levving property tax and other taxes in the cantonment area needs a flexible regime. If these conditions are laid down in the Act, it could become rigid. The Committee feel that the existing provision of the cantonment Act, 1924 should be retained in the present Bill. The Committee desire that all efforts should be made to ensure that civil residents of the cantonment areas are not subjected to double taxation धारा 66 में इन्होंने स्वयं तय कर दिया है कि कौन-कौन सी जगह पर प्रापर्टी टैक्स लेवी किया जा रहा है । इसी तरह से धारा 67 में तय कर दिया है कि फीस कहां-कहां ली जाएगी । 67 पर भी स्टेंडिंग कमेटी की रिकमेंडेशन है:-

"The Committee note that under sub-clause(e) of this clause, there is a provision to charge lincence fee on entry of vehicles. All types of vehicles of the residents of cantonment are taxed by the Regional Transport Officer who recovers tax as well as licencee fee for vehicles. The Committee feel that imposing taxes by the Cantonment Board may lead to double taxation. Therefore, the Committee desired that vehicles of the residents of the cantonment areas should not be subject to this fee as they may have to fequently travel outside the cantonment area."

और जैसा मैनें कहा कि मैं अम्बाला केंट में रहती हूं ,मैंने इनको स्वंय भोगा है । अम्बाला कैन्टोन्मेंट में ऐसा एरिया है जो बिल्कुल साथ लगता है और सिविल एरिया म्युनिसिपल कमेटी का बन जाता है । एक समय था जब यह सारे का सारा कैन्टान्मेंट एरिया था,लेकिन हम लोग धन्यवाद

RAJYA SABHA

देते है कि जब चौधरी बंसी लाल रक्षा मंत्री बने तो अम्बाला कैंट से यह ज्ञापन आया, यह मांग पत्र आया कि इस एरिया को एकसीड कर दें,कुछ सिविल एरिया हमें दे दें, जहां हमें बुनियादी सुविधाएं मिल सकें । तो काफी बडा एरिया अम्बाला कैन्टान्मेंट से निकाला गया और सिविल एरिया बना । अब मैं आपको बताना चाहती हं कि मेरा एक घर कैन्टान्मेंट एरिया में था और एक घर सिविल एरिया में था। हम लोग रहते सिविल एरिया में थे, लेकिन हमारा एक बंगला था-बंगला नं. 75, माल रोड, कैन्टोन्मेंट एरिया में। अब अगर वहां से हम अपने 75 नम्बर बंगले में जाएं,सुबह मैं पढ़ने के लिए जाया करती थी, अगर हम वहां जाएं और शाम को अपने घर आए.तो क्योंकि व्हीकल एक बार कैन्टोन्मेंट एरिया में जा रहा है और एक बार म्युनिसिपल एरिया में आ रहा है,तो आप भी हमसे फी लेंगे और यह भी हमसे फी लेंगे । तो इतना बेतुका यह कर है,जिसको खुद कमेटी ने कहा है कि यह डबल टेक्सेशन है । और ये चीजें एक्ट में लिखी जाती है क्या ? मैं बार-बार जो इनसे कह रही हूं कि 66 और 67 में,आपने प्रापर्टी टैंक्स की बात की, 67 में आपने लेवी ऑफ फीस की बात की और यह भी बताया कि फीस किन-किन चीजों पर लगेंगी, पर 68 में तो आपने यह भी बता दियाकि 10 परसैंट से कम मत लगाना और 30 परसेसंट से ज्यादा मत लगाना । उपसभापति जी अगर किसी एक इलेक्टिड बॉडी को ग्रेटर डिमाक्रेटाइजेशन के नाम पर लाया गया और उस बाडी को इतना भी अधिकार नहीं है कि वह अपने टैक्स की सीमा तय कर सके, वह भी एक्ट बताएगा तो हंसी आती है। यहां बी.जे.पी.के लोग बैठे है, उनको ध्यान होगा कि कर्नाटक में"उडूपी" की जो म्युनिसिपल कमेटी है,परम्परागत ढंग से भारतीय जनता पार्टी के हाथ में है आपने कभी सुना होगा वहां कि"उड्पी" की नगर पालिका ने कभी कोई टैक्स नहीं लगाया, और हमेशा प्राफिट में रही । यह उदाहरण है, पूरे देश में यह अनुकरणीय उदाहरण है"उडूपी नगर पालिका के लोगों ने कभी कोई टैक्स नहीं लगाया, तब भी वह प्राफिट में है। इसलिए मैं कहना चाहूंगी कि कम से कम आप इतना तो छोडिए । इसलिए उसका भी मैंने संशोधन दिया, जहां मैंने कहा है कि ये कर लगेंग, लेंकिन उससे आगे कहा है कि जहां 10 परसेंट से 30 परसेंट है, उसका लोप कर दिया जाए, मैंने बोला है कि उसको आप हटा दें । क्योंकि अगर आप यहां से तय करेंगे तो फिर वहां बैठकर लोग तय कैसे कर सकेंगे । किसी कैन्टोन्मेंट में किसी तरह की चीजें है,किसी कन्टोन्मेंट में कैसे सरकमस्टांसिज है,जैसे पुरा देश यूनिफार्म नहीं है, बहुत चीजों में विविधताएं है ऐसी कैन्टोन्मेंट की भी विविधताएं है,लेकिन आप यहां तय कर रहे है 10 परसें से कम और 30 परसेंट से ज्यादा नहीं लगाएंगे.इस पर भी मैंने एक संशोधन दिया है।

इसी तरह से दो छोटी-छोटी चीजें आप इस बिल में लाए है कि वोटर लिस्ट हर वर्ष बनेगी। सर,कहीं हुआ है ऐसा आज तक ? वोटर लिस्ट चुनावी वर्ष में बने,यह तो समझ में आता है, पर वोटर लिस्ट हर वर्ष बनेगी। कितना पैसा खर्च होता है वोटर लिस्ट बनाने में,कितना काम बढ़ता है। हम वोटर लिस्ट को हर वर्ष बनाकर क्यों यह ख्वामख्वाह काम बढ़ाना चाहते है ? आप कहिए कि वोटर लिस्ट चुनावी वर्ष में बनेगी।

इसी तरह से आपने कहा है कि असैसमेंट हर तीन साल में होगी । बगल में नगर पालिका में असैसमेंट 5 साल में हो रही है । आप तो जानते है,सर,जब असैसमेंट होती है तो टैक्स बढ़ता ही बढ़ता है । तो जो बराबर की नगर पालिका है,उसमें तो असैसमेंट हो रही है 5 साल में और आप इसमें कह रहे है 3 साल में होगी । आपकी स्टेंडिंग कमेटी ने कहा है कि 5 साल की होनी चाहिए,उन्होंने बोला है । मैं पढ़ रही हूं पेज 36, पैरा 5.8:-

"In view of the suggestions received from the non-official witnesses, the Committee recommends that new assessment list should be prepared every five years instead of three years, as provided in the clause." इसका मंतलब यह है कि यह सुझाव कमेटी ने वैसे ही नहीं दे दिया। सर,जब यह बिल उनको रैफर हुआ तो स्टैडिंग कमेटी के लोगों ने पब्लिक ओपीनियन के लिए,कहते है न कि to elicit public opinion, यह बिल लोगों को दिया । जगह-जगह से ऐसोसिएशन्स,इंडीवीजुअल्स और ऑर्गनाइजेशन आई, उनके सामने उन्होंने ज्ञापन दिए । अम्बाला कैंट बंगलों ओनर्स ऐसासिएशन के लोगों ने भी ज्ञापन दिया और जब मैं उधर उस ज्ञापन को और इधर स्टैडिंग कमेटी की रिपोटर्स को देख रही थी तो मैं हैरान हो रही थी। रक्षा मंत्री जी,मैं आपको यह बताना चाहती हूं, उस ज्ञापन में दिए गए बिन्दुओं मे से 90% बिन्दुओं के साथ स्टैडिंग कमेटी ने सहमति जताई है और यह सिफारिशें की है, जो जनता चाहती है । वह अकेले अम्बाला केंट बंगलो ओनर्स ऐसोसिएशन से नहीं आया हुआ है, सारे कैन्टोनमेंट की लगभग एक-सी समस्यांए है,सब लोगों ने आ कर कहा होगा । इस तरह उन्होंने 90% बिन्दु माने,लेकिन मुझे दुःख से कहना पड़ता है कि आपने एक भी नहीं माना । जो बिल उनके पास गया,वह बिल मूल रूप का ही है । आपने 60 संशोधन दिए है,उन साठों संशोधनों को पढने में मुझे चार घंटे का समय लगा, लेकिन मेरा जरा सा भी समाधान नहीं हआ । हमारे यहां से आए हुए एसोसिएशन के बिन्दुओं को कमेटी ने इतना अच्छा समझा कि 90% बिन्दुओं के ऊपर उन्होंने सहमति जताई है,हमारे पक्ष में रिकमेंडेशन किया है,जिन्होने ज्ञापन दिए,उन ज्ञापनों के पक्ष में किया है,लेकिन आपने साठ संशोधनों के बावजूद एक भी संशोधन स्वीकार नहीं किया । आप मेरी वेदना समझ सकते है ? मैंने बिल को पढने के बाद इतना समय उस पर लगाया लेकिन एक जगह भी मझे राहत की सांस दिखाई नहीं दी कि आपने स्टैडिंग कमेटी का कोई रिकमेंडेशन माना हो ।

आपने इसका एक उद्देश्य बतायाहै कि मैनेजमेंट ऑफ डिफेंस लैंड ऑर लैड पॉलिसी । यह जो लैड पॉलिसी की बात है,इसके बारे में मैं आपसे कुछ कहना चाहती हूं । आप जानते है कि डिफेंस की टोटल लैड 17,31,000 एकड़ है,जिसमें से 2,00,000 एकड़ कैन्टोनमेंट्स के पास है और 15,31,000 एकड़ डिफेंस के पास है । सीएजी तक की रिपोर्ट्स भी है कि यह मैनेजमेंट सही तरीके से नहीं हो रहा है और सर,मैं आपको कहना चाहती हूं कि कभी किसी कैन्टोनमेंट में जाकर वहां के रहने वाले लोगों की दुर्दशा देखिए । बुनियादी सुविधाओं के लिए भी जो जमीन मिलनी

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चाहिए,वह जमीन भी कैंटोमेंट नहीं देता है। जैसा कि मैंने कहा कि जनसंख्या कितनी गुनी हो चुकी है,उस कई गुना हो चुकी जनंसख्या का आकलन करते हुए आपने अपना कैटेगराइजेशन बढ़ा दिया और"श्रेणी एक" का कैन्टोनमेंट आपने 50,000 से ऊपर कर दिया जो 10,000 से ऊपर था।

सर,वहां पर टॉयलेट्स नहीं है,सैनिटेशन नहीं है,पार्क्स नहीं है,स्कूल्स नहीं है,डिस्पेंसरीज नहीं है,हॉस्पिटल्स नहीं है । वहां पर रहते तो लोग ही है न, रहते तो इन्सान ही है न,क्या ये सारी चीजें उन्हें नहीं चाहिए ? लेकिन वह मिलिटरी की लेंड है,उसे आप इतना सा भी छू नहीं सकते । प्राइवेट लेंड नहीं है,जिसे आप खरीद कर बना लें । बाकी जगह पर तो प्राइवेट अस्पताल बन जाते है,प्राइवेट स्कूल्स बन जाते है ,कहीं-कहीं पर लोग नगरपालिका से जमीने ले लेते है,वहां ये चीजें बना देते है । चूंकि वह डिफेंस की लैंड है,आप एक इंच जमीन भी नहीं ले सकते,लेकिन आपकी इस लैंड पॉलिसी के कारण वहां पर लोग इस तरह से रह रहे है कि लगता है जैसे नारकीय जीवन बिता रहे हों ।

सर,मैं जिस बंगले की बात कर रही हूं,मैं बहुत बार अपने पिता जी से कहती थी कि बाऊ जी,हम वहीं जाकर रहेंगे क्योंकि वहां रहने के लिए मेरा मन करता है,लेकिन चूंकि वहां पर आप कुछ बदल ही नहीं सकते,घर पुराने पुराने बने हुए है जैसा कि मैंने कहा कि मैं वहां पर साइकिल लेकन पढ़ने चली जाती थी कि चलो वहां पर पढ़ कर आऊंगी ।वहां पर आऊट हाउसिज थे और उन आऊट हाउसिज में जो लोग रहते थे, उनकी दुर्दशा देख कर मुझे रोना आता था, लेकिन हम कुछ नहीं कर सकते थे । आप उसकी छते नहीं बदल सकते, आप उसकी दीवार नहीं बदल सकते,आप उसका फर्श नहीं बदल सकते आप अन्दर भी काम नहीं करवा सकते । मतलब यह है कि लोग वहां पर नारकीय जीवन जीने को मजबूर है । यह कैसी लैंड पॉलिसी है ? आपने लैंड लेकर बेची है,वहां इन्सान रहते है और इन इन्सानों की जनसंख्या दस,बीस या पचास गुनी हो गई है । उन्हें स्कूल चाहिए,अस्पताल चाहिए,डिस्पेंसरी चाहिए उन्हें टॉयलेट्स चाहिए, लेकिन कैन्टोनमेंट में लैंड पॉलिसी ऐसी बनी हुई हे कि आप उनके लिए कुछ नहीं दे सकते । कृपा करके आप अपनी लैंड पॉलिसी को बदलिए । मैनेजमेंट ऑफ लैड्स के अंदर जो लैंड डिफेंस के पास है,आप उसे रखिए,आप उस पूरे को मैनेज करिए या फिर उसमें से सिविल एरिया काटिए,लेकिन आपने जो कैन्टोनमेंट में जमीने दी है उनके साथ ऐसा न कीजिए ।

अब मैं आपको एक उदाहरण देती हूं,शायद आपको मालूम होगा अन्यथा आप लिख लीजिए,अम्बाला में एक माली परेड नाम की जगह है। डेढ़ सौ साल से वहां पर वह माली रहते है उनके पास कोई बड़े खेत नहीं है,बीघों में जमीनें है और वे केवल सब्जी बोते है। मुझे वैसे ही वह सब्जी के खेत अच्छे लगते थे और वैसे भी वह मेरी कांन्स्टीटयूएंसी का हिस्सा था इसलिए मैं वहां पर जाकर बैठ जाती थी। वहां पर गोभी,मूली उगे हुए है, वे केवल सब्जी की

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खेती करते है । उनके पास बहुत छोट-छोटे खेत है,वे केवल एक-एक या दो-दो बीघे जमीन के मालिक है और डेढ़ सौ साल से वहां है। हर चौथे महीने उनके सिर पर तलवार लटका दी जाती है कि तुम्हें उजाड़ रहे है । बीसियों बार तो मैंने जाकर के वे नोटिसेज रूकवाए । हर रक्षा मंत्री के सामने गुहार की,लेकिन चूंकि आज बिल के ऊपर बोलने का मौका मिल रहा है,रक्षा मंत्री जी,मैं पूरी वेदना के साथ जो भी वजन मेरा है उसके साथ,राजनीतिक वजन की बात कर रही हूं,मैं गुहार करना चाहती हूं कि इस मसले का आप हम निकलवा दीजिए,डेढ़ सौ साल से वे माली वहां बैठे है,जहां माली परेड की जगह कहीं जाती है,बहुत थोडी सी जगह है । यह तय हो गया था कि हरियाणा सरकार उसके बदले में उतनी जमीन उन्हें देगी और यह जमीन आप उनको एलॉट कर देंगे । लेकिन आज तक वह हआ नही है और हरियाणा में अब सरकार आप ही की है। अगर आपको उसमें कोई कमीबेशी हो तो आप कर लीजिए,जितनी जमीन आपको लेनी है लीजिए। पर,मैं कहना चाहती हूं कि लेने की जरूरत नहीं है,आपके पास बहत जमीन है । क्यों लालची हो रहे है,क्यों लोभी हो रहे है । जिनके पास कम हो वह तो कहे कि डेढ सौ एकड के बदले में डेढ सौ एकड दो तब हम देंगे । आपके पास तो लाखों एकड़ जमीन है,केन्टोनमेंट्स में आप दो लाख एकड़ के मालिक है। केंटोमेंट बोर्ड के अलावा 15 लाख 31 हजार एकड़ के मालिक है आप डिफेंस लैंड के,आपके लिए डेढ़ सौ एकड़ क्या मायने रखता है । लेकिन अगर उस डेढ सौ एकड को आप वहां दे देंगे तो वहां घर बस जाएंगे.हजारो घर बस जाएंगे और दुआएं देंगे लोग आपको । आपकी एक लैंड पॉलिसी के कारण वे माली परेड के लोग हर दिन बेघर होने का डर लेकर के जी रहे है। इसलिए मैं आपसे कहना चाहती हूं कि इस माली परेड का मसला सुलझा दीजिए । इसी तरह से बंगलोज में दो तरह की जमीन है, ओल्ड ग्रांट की जमीन है और लीज की जमीन है। अब लोग कहते है कि कानून के मुताबिक ओल्ड ग्रांट की जमीन पर आपका कोई हक नहीं है । लेकिन ओल्ड ग्रांट की जमीन के ऊपर भी आप अपना हक जमाए बैठे है । लोग इतनी सी चीज इधर से उधर नहीं कर सकते और हर बार आकर रोते है लेकिन हम अपने आपको असहाय पाते है.क्योंकि मिलिटी का मामला है.बाकी कोई हो तो हम कर भी लें। इसीलिए जो मैंने प्रारम्भ में भी कहा था कि अगर निर्वाचित सदस्य केंटोंमेंट बोर्ड में ज्यादा होंगे तो वे यह फैसले संवेदनशीलता से ले सकेंगे, चाहे वह टैक्स के एसेसमेंट का फैसला हो, चाहे वह ओल्ड ग्रांट का मसला हो,चाहे वह लीज होल्ड जमीन का मसला हो,चाहे वे इस तरह के मसले हों । अगर आप अध्यक्ष निर्वाचित बना देंग. तो कम से कम वे लोग बैठ करके इनके फैसले संवेदनशीलता से कर संकेंगे जो नहीं हो पा रहे है । लेकिन आपने तो जैसा मैंने कहा कि अभी तक जो निर्वाचित सदस्य किया करते थे, आप तो वे अधिकार भी ले रहे है और वे अधिकार भी सी.ई.ओ.को दे रहे है। तो आज के बाद यह बिल पारित हो जाने के बाद तो केंटोंमेंट बोर्ड स्टेशन कमांडिंग आफिसर और सी.ई.ओ.के द्वारा चलाया जाएगा और बाकी तो निर्वाचित सदस्य ठीक है.एक उनको तमगा जरूर मिल जाएगा कि वे एक बोर्ड के सदस्य चुनकर गए है,लेकिन जाकर बैठेंगे और चलेगी अफसरों की और

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अल्टीमेटली जो वे चाहेंगे,वह होगा । आप मानिए तथा जो संवेदनशीलता एक इलेक्टेड मेंबर में होती है,जनप्रतिनिधि में होती है,वह जगह-जगह जाता है,बैठता है,वह अधिकारी में नहीं होती । यह हमसे ज्यादा कौन जानेगा,आपसे ज्यादा कौन जानेगा । इसीलिए मैं मंत्री जी के आगे गूहार कर रही हूं,वरना बीसियों बार तो वहां के अफसरों से बात हो चूकी है और आज यह मौका मिला इस अवसर का लाभ उठा करके,क्योंकि प्रासंगिक है यह चीजें । मैं आपके सामने कहना चाह रही हूं कि रक्षा मंत्री जी,केवल इन मसलों का हल नहीं करिएं बल्कि यह जो स्टेंडिंग कमेटी की सिफारिशें है,आपको कुछ नहीं करना,स्टेंडिंग कमेटी की जो सिफारिशा है,उनके आधार पर आप संशोधन ले आइए । अभी यह बिल इस रूप में पारित कराना चाहते है करा लीजिए,इस स्टेंडिंग कमेंटी की सिफारिशों को मुझे लगता है कि आपने देखा नहीं । और जैसे-जैसे अधिकारियों ने आगे बिल दे दिया उस तरह से आप बिल ले आएं स्टेंडिंग कमेटी की सिफारिशों को पढिय तो । स्टेंडिंग कमेटी के अध्यक्ष बाबा साहेब विखे पाटिल थे,जिननको आपने देखा कि वे स्वंय कितने सादे,कितने भोले,कितना लोगों को जानने वाले वह व्यक्ति है,आप ही के दल में। लेकिन उनकी अध्यक्षता में स्टेंडिंग कमेटी ने यह सिफारिशे दी है,ये अनुशंसाएं दी है,अगर आपने इन सिफारिशों को पढ लिया होता और अध्ययन करने के बाद एनेलाइज कर लिया होता तो मेरा मन कहता है कि आप निश्चित तौर पर इसमें से बहूत से संशोधन स्वीकार करके लाते । लेकिन शायद व्यस्तता के कारण आप इसको देख नहीं पाए । मेरी आपसे गृहार है कि जो संशोधन आज में लाई हं,वे सारे के सारे स्टेंडिंग कमेटी की सिफारिशों पर आधारित है,19 ए और 68 को छोड़कर जो वह आपकी स्टेंडिंग कमेटी में नहीं है लेकिन मुझे यह लगता है कि उसके ऊपर उनका कमेंट जरूरी था। लेकिन बाकी सारे के सारे संशोधन स्टेंडिंग कमेटी की सिफारिशों के आधार पर ही मैंने बनाए है.उनको आज स्वीकार कर लीजिए । लेकिन बाकी जो कमेटी की सिफारिशें है,उनको भी लेकर के आप नया बिल लाइए । आखिरी बात,आपसे एक निवेदन करना चाहूंगी कि 1999 से लेकर केंटोंमेंट बोर्ड के चुनाव नहीं हए । वह आखिरी चुनाव था उसके बाद केंटोमेंट बोर्ड वैरी कर दिए गए और वैरी कर जाने के बाद साल साल हो गए,चुनाव नहीं हुए । सिकन्दराबाद में एक पिटीशन डाली हुई है,उस पिटीशन पर फैसला पक्ष में हुआ है तथा 8 अगस्त को चूनाव होने वाले है । वे पूराने एक्ट के तहत ही हो रहे है मैं आपसे कहना चाह रही हूं कि बिल पारित हो जाने के बाद,आप यह भी आश्वासन दे दीजिए कि इस बिल के पारित होने के तूरन्त बाद आप चुनाव करायेंगे,ताकि सात वर्ष से जो लोकतांत्रिक प्रक्रिया Cantonment बोर्ड्स में रूकी हुई है,वह प्रक्रिया वापस शुरू हो जाए,दोबारा से चुने हुए लोग आ जाएं,लेकिन चुने हुए लोग ऐसे ही नहीं आएं,हां,एक बात और रह गई है,जिसे मैं आपसे कह देनी चाहती हूं । रक्षा मंत्री जी,आपने एम.पी.और एमएलऐज को इसमें मेम्बर बनाया है । विधायक और सांसद को आपने एक्स ऑफिसियों मेम्बर इसमें बनाया है,लेकिन उनको राइट टू वोट नहीं दिया है,उनको वोट का अधिकार नहीं दिया है। आज जब डीम्ड म्युनिसिपलिटीज़ कहते है, तो आप देखिए कि संविधान

की धारा 243 पी.ई.इसमें यह है कि जो एमएलए और एम.पी.वहां सदस्य होंगे,उनको राइट टू वोट दिया जा सकता है और बहूतों ने दिया। जब मैं दिल्ली से एम.पी.थी तो म्युनिसिपल कारपोरेशन की मेम्बर भी थी,हमें राइट टू वोट था,पंजाब में राइट टू वोट है,चंडीगढ़ में राइट टू वोट है,तो नगरपालिका में जहां सांसदों को,विधायकों को मेम्बर बनाया जाता है,वह दर्शनी दीवे बनाने के लिए नहीं बनाया जाता है कि वे वहां पर जाकर शोभा बढ़ा दें,बैठ जाएं,बल्कि इसलिए बनाया जाता है कि वह निर्णय प्रक्रिया में भागीदार हों । श्रीमती अम्बिका जी,यहां पर बैठी है,वह यहां दिल्ली से राज्य सभा की एम.पी.थीं, वह जरूर दिल्ली म्युनिसिपल कारपोरेशन की उस समय मेम्बर रही होंगी,Yes,a Member of Parliament from Delhi, राइट टू वोट के साथ । श्री जनार्दन जी है, तो मैं आपसे यह भी कहना चाहूंगी कि जब आपने एमएलए और एम.पी.को वहां पर एक्स आफिसियों मेम्बर बनाया है,तो उनको राइट टू वोट तो दीजिए। वह भी एक संशोधन मैंने दिया है, जिसमें मैंने कहा है कि उनको मतदान का अधिकार दिया जाना चाहिये । ये तमाम चीजें, जो बातें आपके सामने कही है,मैंने प्रारम्भ में ही कहा था कि मैं केवल अपने मन की वेदना,अपने अनुभव,अपनी समझ और जो मैंने स्वंय भोगा है,उसके आधार पर मैंने ये बातें रखी है । मुझे लगता है कि रक्षा मंत्री जी,मेरी इस वेदना को समझेंगे और जो मेरे संशोधन है,उन संशोधनों को भी स्वीकार कर लेंगे और बाद में स्टैडिंग कमेटी की रिपोर्ट के आधार पर नये संशोधन लाकर इस बिल को ज्यादा लोकतांत्रिक बनायेंगे.तभी यह उद्देश्य सार्थक हो सकेगा.उस उद्देश्य की पर्ति हो सकेगी. जो इसके उद्देश्यों और कारणों के विवरण में लिखा है,वरना तो एक बिल और हम पारित कर देंगे और में आपसे कह दूं कि अगर यह बिल इसी रूप में पारित हुआ तो 1924 के बिल से ज्यादा undemocratic Bill कहा जायेगा,ज्यादा retrograde Bill कहा जायेगा,ज्यादा regressive Bill कहा जायेगा । बहुत- बहुत धन्यवाद ।

श्री जय प्रकाश अग्रवाल(राष्ट्रीय राजधानी क्षेत्र,दिल्ली): उपसभापति महोदय,मैंने बड़े ध्यान से सुषमा जी का भाषण सुना। यह सही भी है, जैसा कि उन्होंने बताया कि Cantonment में उनका जन्म हुआ,तो वह आज दिल से बोल रही थी,लेकिन जब दिल्ली के मसले पर बोली तब शायद दिल से नहीं बोली। उनके आज उद्गार सुनने वाले थे,उस दिन के उद्गार सुनने वाले नहीं थे जो तेजी आपने आज दिखाई,वह तेजी आपने उस दिन नहीं दिखाई और मुझे खुशी है कि आज आप बहुत अच्छा बोली, जो मुद्दे जरूर थे,वे भी अपने रखे...।

श्री उपसभापतिः वह बोल रहे है दिल्ली के बारे में कुछ नहीं बोला।

श्रीमती सुषमा स्वराज: सर,दिल्ली वाले में तो मैं सेंकेड स्पीकर थी। उस पर जेटली जी बोले थे,मुझे तो दो मिनट ही बोलने के लिए मिले थे और उस समय की वेदना तो शायद आज से ज्यादा थी। आप देखो तो सही।

श्री जय प्रकाश अग्रवाल: आज वेदना ज्यादा थी।

श्रीमती सुषमा स्वराजः अपनी-अपनी समझ की बात है।

श्री जय प्रकाश अग्रवाल: उस दिन बहुत कम थी। मुझे खुशी है कि मंत्री जी आप इस बिल को लाए और इस बिल की बहुत सख्त जरूरत थी। आपकी तकरीबन 62 छावनियां पूरे हिन्दुस्तान मैं है और यह एक टाप की तरह से अलग-अलग जगह पर है। जैसे आप दिल्ली का Cantonment एरिया ले लें,पहले जब कभी भी बना होगा,यह छावनी के नाम से जाना जाता है। मैं तो पूरानी दिल्ली में पैदा हुआ हूं। उस समय कहते थे कि हम छावनी जा रहे है,तो यह जो एरियाज़ है,ये सब अब शहर के बीच में आ गये है और ये शहर के हिस्से है । आज जो यह बिल लाये है,इसमें ज्यादातर सिविक एमिनिटीज़ के बारे में कहा गया है। यह जो छोटे-छोटे म्युनिसिपल टाइप बोडर्स बनेंगे,जो उस क्षेत्र में रहने वाले लोगों के दुख-सुख का ध्यान रखेंगे या उनके लिए काम करेंगे, उसी में से वे लोग चुने जायेंगे, जो उस बोर्ड के मेम्बर बनेंगे । अच्छा तो यह होता कि आप इसमें बहुत सारे एरियाज़ को कारपोरेशन के जिम्मे करते,ताकि इससे डुप्लीकेसी नहीं होती । दिल्ली सरकार भी यही काम कर रही है और दूसरे स्टेटस में जहां-जहां ये है,वहीं काम करेंगी । जैसे-बिजली है,पानी है,टैक्स है,शिक्षा है,ये सारी चीजें बजाय Cantonment के जो सिविक एरियाज़ है और जो आपके मिलिट्री एरियाज़ है,उनमें अगर कोई डिविजन करके करते,तो शायद यह डुप्लीकेसी नहीं होती । लेकिन फिर भी जो बिल आप लाए है,उस बिल से कैंटोनमेंट एरिया में रहने वाले लोगों को फायदा होगा,उनको अपनी बात उस बोर्ड में रखने का दोबारा से मौका मिलेगा । जो कई साल से वहां चूनाव नहीं हुए ओर जिस से वे काम करते थे,इफेक्टिवली और अधिक काम वे कर सकेंगे । इसके अलावा उनका वहां की लोकल बॉडीज़ के साथ बराबर संबंध बना रहेगा । मुझे बहुत खुशी है,मैंने तो दिल्ली में देखा था कि जो हमारे कैंटोनमेंट बोर्ड के मैंबर्स थे,वहां बराबर चुनाव होते थे और कांग्रेस के जो मेंबर जीतते थे,वे बहुत अच्छा काम करते थे-ज्यादातर उसमें कांग्रेस के ही मेंबर थे-वे लोगों के लिए चीखते थे,चिल्लाते थे,काम करते थे यह एक ऐसी बॉडी है,जहां लोग बैठकर अपना फैसला खुद कर सकते है लेकिन इस बिल में जहां अच्छाई है,वहां कुछ परेशानियां भी है। उन परेशानियों को वहां बैठकर वे दूर नहीं कर पाएं। उसके लिए आपको उनको और ताकत देनी पड़ेगी । जिस तरह सूषमा जी ने भी एक दो जाइंट्स कहे । जैसे लोगों के पास रेंटिड एरिया है। जब कैंटोनमेंट बने है,पचास-पचास,साठ- साठ वाले से पूराने रेट के ऊपर जो उनके जो उनके पास जगह है,जिनकी वे मरम्मत नहीं कर सकते,उसमें वे रह रहें हैं-पूरे का पूरा परिवार रह रहा है ,उसमें वे कोई तबदीली नहीं कर सकते । अब इसमें सबसे बड़ी पेरशानी यह है कि अगर वे चाहते है कि जेनेरेशन बदलती है और अगर किसी के फादर नहीं रहे तो वह क्या करें ? वहां की एजेंसी यह कहती है कि आप इस मकान को खाली करें, इस जगह को खाली छोडकर चले जाएं। लेकिन रहने वाले वहां रहते है,इससे मूकदमेबाजी बढ़ रही है। उनके

[1 August, 2006]

बेटे वहां रहते है । मेरी आपसे दरख्वास्त है कि जो रेंटिड प्रॉपर्टीज़ है,उनके बारे में कोई फैसला करें । मुझे नहीं लगता है कि इस बिल के अंदर कहीं आपने उसके बारे में एक लफ्ज भी कहा है । इससे जो लिटीगेशन है,वह भी कम होगा और वहां के रहने वालो को राहत मिलेगी। दूसरा,वहां पर बहुत सारी लीज़ होल्ड प्रॉपर्टीज़ है। उनकी भी वही समस्या है। जब सारी दिल्ली में आपने लीज़ होल्ड प्रॉपर्टीज़ को फ्री होल्ड करने के लिए छट दी है और यह कहा है कि आप एक स्पैसिफिक पैसा जमा कर दें और उसके साथ वे उसे फ्री होल्ड कर देंगे,तब यह छूट वहां पर भी होनी चाहिए ताकि जिस समस्या से वे जुझ रहे है,जो दिक्कत उन्हें महसूस हो रही है,उनकी वह दिक्कत दूर हो जाए। तीसरा,इसमें सिविल एरिया का है। कई बार जो उनका सिविल एरिया है, उसके अंदर लोगों को दिक्कत होती है,बोर्ड उनकी दिक्कतों को दूर नहीं कर पाता । कई बार डीमार्केशन नही होने की वजह से वे यह कह देते है कि हमारा एरिया नहीं है । आपके यहां जाते है तो आप कह देते है कि हमारा एरिया नहीं है । इससे उनको परेशानी होती है । सबसे ज्यादा परेशानी बिजली और पानी की होती है । कई केसिज़ ऐसे भी आए है कि जो टैक्स आप लगाते है-जो प्रॉपर्टीज़ आपके अंडर नहीं भी आतीं, उनको भी आपके यहां से पहले नोटिसेज़ जाते रहे है । इस प्रकार मझे समझ में नहीं आता कि इसका हल कैसे होगा ? जो वहां चने हए नुमाइंदे है,जो वहां चुनाव होंगे,जो लोग चुनकर आएंगे,वे उसको दूर कर पाएंगे या आप कोई ऐसी ताकत देंगे ? कोई ऐसी डिटेल होनी चाहिए जिससे उनकी वह परेशानी दूर हो सके । इसके बाद बिल में आपने कहा है-मैं सुषमा जी से सहमत हूं कि जो आपने मैंबर्स की तादाद रखी है,वह आज की तारीख में बहुत कम है । हालांकि कापार्रेशन के मुकाबले या छोटी कमेटियों के मुकाबले यह कम है कि दस हजार के ऊपर तकरीबन एक मैंबर आएगा या सात हजार या आठ हजार के ऊपर,लेकिन फिर भी अगर इससे ज्यादा तादाद और बढाते तो अधिक लोगों का रूझान होता,और ज्यादा काम वे कर पाते,लोगों की जो शिकायतें है, उन्हें सुनने के लिए ज्यादा लोग हो जाते और बोर्ड की मीटिंगों में वे उनके लिए लड सकते थे । इसके बाद आपने इसमें बूचड़खाने के लिए कहा । आपके जो मैंबर बनकर आएंगे,जो मैंबर्स वहां पर काम करेंगे, उन मैंबर्स को आप क्या एमिनिटीज देने वाले है ? पहले तो उनके पास कोई साधन नहीं थे.आप टेलीफोन तक नहीं देते थे.टेलीफोन का पैसा भी उनका अपना खर्च होता था सेवा भाव है.सारी चीज़ है लेकिन अगर कछ एमिनिटीज आप मैंबर्स को दें तो और अच्छाकाम वे कर पाएंगे-ये देनी चाहिए । इसमें आपने आपने बुचड़खाने का ज़िक्र किया है । मुझे नहीं लगता कि उस छोटे से एरिये में-दिल्ली की बात मैं कर सकता हूं,दूसरी जगहों का मुझे मालूम नहीं-एक छोटा सा एरिया कैंटोंमेंट का होता है,उसमें बूचड्खाने की क्या जरूरत है। एक अलग Slaughter house उस जगह बनाएंगे,हालांकि अब दिल्ली में environment के तौर पर कोर्ट ने भी कहा ओर जो प्रेजेंट बुचडखाना पिछले साठ-सत्तर साल से था, उसको हटाकर हम नोएडा ले गए है, दूसरी जगह ले गये है, गाजीपूर ले गए है। मैं चाहता हूं कि यह क्लॉज अगर न हो तो ज्यादा अच्छा है। वरना एन्वायरन्मेंट की प्रोब्लम आएगी और एक छोटे से एरिया में,छोटी जगह के लिए बुचडखाने की कोई जरूरत नहीं होगी,मैं नहीं समझता हं

कि यह होना चाहिए। यदि हो सके तो आप बिल के बाद कोई ऐसी क्लॉज उनको बनाकर दें,ताकि वहां पर यह बूचड़खाना न खुले । इसके खुलने से वहां परेशानी होगी । दूसरा,आपका एरिया एयरपोर्ट के पास भी है,अगर आप वहां पर बचडखाना बनाएंगे तो आपको एयरपोर्ट वाले.एयर फोर्स वाले और एयर लाइन्स वाले भी कहेंगे कि यह वहां नहीं होना चाहिए । दूसरा,आपने इसमें एक burial ground और बर्निग ग्राउंड के लिए इसमें लिखा है। सर,ये दिल्ली में कई जगह बने हुए है। छोटी तादाद के लिए अलग से बनाना कोई जरूरी नहीं है। मैं नहीं समझता कि वहां आपको कोई ऐसा ग्राउंड बनाना चाहिए । वहां एक असेम्बली का मैम्बर है,लेकिन सैन्ट्रल गवर्नमेंट की कुछ ऐसी पॉलिसीज है,बिलों पावर्टी लाइन के लिए भी है,वे कैसे लागू होंगी ? क्या आपकी सिविक बॉडी उनको एडोप्ट करेगी ? जिसमें से स्लम एरियाज एम्प्रूवमेंट ऑफ एन्वायरमेंट प्रोग्राम है,नेशनल सोशल सिक्यूरिटी स्कीम है, SCDC(POP) for scavengers है,नेशलनल स्लम एरियाज डेवल्पमेंट प्रोग्राम्स है,अन्नयपूर्णा फॉर BPL है, Girl's betterment scheme-Rs 500/- each on two girls birth पर है.इसी तरह से providing urban Structure in rural areas है, Jawahar National Urban Restructuring Mission है ,इसी तरह state Urban Agenda for Rajasthan हैं, Bharat Nirman Programme इस तरह के कई प्रोग्राम है । मैं आपसे यह जानना चाहता हूं कि आपका बोर्ड ये प्रोग्राम्स एडोप्ट करके लागू करेगा या जो हमारी एसेम्बली है,उसके द्वारा लागू होगा ? इसके बाद कुछ और स्कीम्स है,जैसे out of turn electrcity Agri-connection to BPL's (State)' जो सैन्ट्रल गवर्नमेंट की पॉलिसिज है,वहां उनको कौन लागु करेगा? क्या उनका स्टेट गवर्नमेंट लागु करेगी या आपके बोर्ड लागु करेंगे ? मैं आशा करता हं कि जो सवाल मैंने रखे है.आप उनका उत्तर देंगे.लेकिन अच्छा है यह बिल देर से आया.लेकिन आया और इससे हमारे चुने हुए प्रतिनिधियों को ताकत मिलेगी। अभी श्रीमती सुषमा जी ने कहा है कि वहां पर सात-सात मैम्बर्स होंगे,चौदह मैम्बर्स होंगे,वोटिंग नहीं होगी। दिल्ली एसेम्बली में भी 70 मैंम्बर्स है। इन बातों का तो ज्यादा मतलब नहीं होता है,कारपोरेशन में 140 सीटें है,वहां भी वोटिंग होती है । वैसे odd और even नम्बर से कोई ज्यादा फर्क पडने वाला नहीं है,लेकिन,मैं इतना जरूर चाहता हं कि जो मैम्बर्स की तादाद है, उसे बढा देंगे, तो इससे फायदा होगा। धन्यवाद।

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, this Bill was placed before the Standing Committee, and it was discussed there. It should be considered in the context of the modern municipal management, and the modern thinking how to run the local bodies. Even that movement started here in our country, and a lot of changes took place. Sir, it has been mentioned in the aims and objectives of the Bill

that the administration in the cantonment requires greater democratisation.

[THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair.] .

Sir, we all know that greater democratisation of a local body means that it should be given more power, and, at the same time, it should be more answerable to the people. That should be the basic idea. More power means, the legal power, the financial power, at the same time, they should be answerable to the people. Honble Minister knows, in many of the municipal corporations or the municipal administrations in the country, even before the Constitutional Amendment was promulgated, the Act was amended by the State Assemblies where the public representatives came at the helm of affairs. Now the Municipal Commissioner or the Chief Executive Officer, has to go to the Mayor for getting his CCR approved. The Mayor was to sign the CCR report. That was the change in many State Act. In West Bengal we have the Public Accounts Committee there. Many of the municipal administrations, even in Kolkata, Pranabda knows it very well, they have the Municipal Accounts Committee. The Chairman is from the Opposition. So, the thinking is being changed like anything. There should be more democratisation and more power to the people's representatives.

Sir, here, it has been very rightly pointed out. One Member raised the point in the Standing Committee, and I have gone through it, that the number of the public representatives should be increased. But, here in this Bill there are four categories. In the first category, one member is from the officer commanding the station as an *ex officio* member, or as the Central Government so directs. Then there is another member, the District Magistrate or the Executive Magistrate, the Chief Executive Officer. And, again, there is health Officer as a member, Chief Engineer as a member, and there are three military officers nominated by the officer commanding the station and 8 members elected under this Bill. This way, it cannot be said that we are giving more power to the people's representatives, nor can we say that we are doing more democratisation. I could not understand, when the Chief Executive Officer is there, why again there is Health Officer? Why again Executive Engineer and three military officers? So, my earnest request to the Minister is, as in all the three other categories of the Cantonment, the number of public

representatives should be more as compared to the total number. Only equal number of public representatives are there. So, this is my first observation so far as the constitution of the Cantonment Board is concerned.

Sir, if I turn page 11, clause 18(1), "Resignation", it is written, "Any elected member of a Board who wishes to resign his office may give his resignation in writing to the President"; President is not an elected member but the Vice-President is an elected member; "and who shall forward it for orders to the Central Government under intimation to the General Officer Commanding-in-Chief of the Cantonment." That is the provision there. But, in the case of the Vice-President, it is said, "in every Board, there shall be a Vice-President elected by the elected members only from amongst them in accordance with such procedure as the Central Government may by rule prescribe. The Vice-President may resign his office by notice in writing to the President and on the resignation being accepted by the Board, the office shall become vacant."

My point is, the Vice-President is an elected representative, who will act under the President, who is not an elected representative. Then, why an elected representative, who wants to resign from his office, not place his resignation to the Board? They will take a decision. That has been done in the case of the Vice-President, if he resigns, then it will go to the Board. Then, why not the same in the case of other elected representatives? That is another point I want to put it here. It is not good that the Vice-President, being a public representative, an elected person, to act under the President, who is not an elected representative. It is not democratisation as has been advocated, or wanted by the Standing Committee. Then I would like-to refer to clause 29(e) on page 14 regarding qualification for being a member of the Board. I could not follow it. It is written that an officer or employee, permanent or temporary, of a Board or of any other local authority cannot contest any election. Definitely He should be a local resident. But an employee permanant or temporary or of any other local authorities, actually, this is not 1m. Why should they be debarred from standing in the election?

In, clause 34 on page 18 it has been written under removal of members that no member shall be removed from a Board under subsection (1) of subsection (2) of this section unless he has been given a

reasonable opportunity of showing cause against his removal. My point is he should be heard. In the Bill only by showing cause one can be removed. He should be given proper opportunity to be heard. This provision should be there in this clause relating to removal of members.

Then if we take clause 49(2) one page 21 here, it is written under joint action with other local authority that if any dispute takes place or if any difference of opinion arises between any Board or other local authority acting together under this section, the decision thereon of the Central Government or an officer by the Central Government in this behalf shall be final. Suppose an elected local authority comprising of Elected members, in that the decision of the Central Government or an officer appointed by it shall be final. What is the role of the concerned State Government? Why should they not be there? That is another point that is missing here that I wanted to mention.

Then clause 60 (1) is regarding supersession of Board. As Pranabbabu would agree with me, it is very hurting for me at least because many elected members of the Municipal Boards, I am one of them, were superseded without showing any reason. I have that pain with me. Anyway, here under supersession of Board it is written that it can be superseded for such a period as may be specified in the order. When there will be election it should be specified and it should be mentioned that supersession would be for such period. What will be the time, it should be mentioned here. No board should be superseded unless they are given opportunity to be heard against supersession. So, supersession period should be mentioned that this is the period. It should be specified very categorically. They should be heard. The Board should be heard. The period should be mentioned here categorically. Yes, you can supersede a body if there are any offenders but the supersession period should be mentioned.

Then last but one point is regarding clause 109 regarding special provision relating to taxation, under payment to be made to a Board a service charges by the Central Government or the State Government. I would like to point out here that for many years I was in the local bodies. Many of the Ministers are here and it was a constant demand of all the local bodies even in the All India Council of Mayors where I was the Senior Vice-Chairman and we raised that point that why should not the local authorities have the power to get property tax from the Central

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Government assets? I remember categorically, when I was the Mayor at that time, hon. V.P. Singh was the Prime Minister, I got a reply from the Central Government that the Government of India is moving in the same direction. As suggested by the Municipal body, a body was formed. One of our officers was there. Out Minister knows very well about Kolkata. About 1/3rd of the properties of Kolkata belong to the Central Government. But the municipal corporations are not getting any property taxes. So, it was decided that our Constitution will be amended. So, whenever I get any opportunity I raise this point, as a man from the local body for many years there. Here also, I put the same questions. Why not the local bodies get the property tax of the Government Assets? One point has been raised here that why the MLAs and MPs haven't the right to vote. I do not prescribe that because MPs and MLAs and representatives of local bodies are moving separately with their aims and objectives. They may be included, but the MPs and MLAs should not have the right to vote in the local bodies. That should be managed by the local public representatives there. They should be made more answerable to the people. That is my suggestion. The last point is this: The Cantonments Bill is aimed at consolidating Cantonment Board mechanism and democratisation. In the Cantonment areas, many civilian institutions also operate and the Cantonment Boards and the Defence Ministry as an ultimate authority should remain sensitive to the needs of the civilian institutions and their activities. The Cantonment Boards are already playing that role, but still there are some grey areas. I cite an example. The Steel Authority of India Limited is having a stockyard at Pune which falls under the Dehu Road Cantonment area. Owing to high octroi duty charged by the Cantonment Board at two and a half per cent the consumption of steel materials from the said stock year in the Cantonment area got discontinued as price became uncompetitive. In response to the representation made by the local traders and SAIL Employees Union, led by Mr. Jibon Roy, our former Member of Parliament in the Raiva Sabha, Cantonment Board recommended a lower octroi duty on steel material at 0.2 per cent. But this happened three years ago. But still now, the lower octroi duty is not implemented, as the recommendation has not yet been approved by the Defence Ministry. The matter was brought to the notice of the Defence Minister about a year back by Mr. Jibon Roy, the former MP, but still the decision is hanging there. I would also like to request the Minister to look into this matter.

With these few words, with an observation and a very serious observation on points, relating to the democratisation of the authority and about superseeding of the Board, I conclude my views. Thank you.

. THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Thank you, Mr. Chatterjee. Now, Shrimati S.G, Indira. She is not there. Shri Mangani Lai Mandal. He is not there. Shrimati N.P. Durga.

SHRIMATI N.P. DURGA (Andhra Pradesh): Sir, thank you for having given me an opportunity to speak on this Bill. I welcome the Bill moved by Shri Pranab Mukherjee. The aim of the Bill is laudable. But, still there are some loopholes which need to be plugged. Otherwise, the situation of having democracy in the British-conceived cantonments, which also house civilians, would remain illusory, since there would not be any democratisation in real sense as has been envisaged in the Bill. As we know, there are 62 Cantonments in the country administered by the Cantonments Act. And, these Cantonments cover only 2 lakh2 of the total 17.31 lakh hectares of Defence land. At the same time, there are 600 military stations, which neither come under the Cantonments nor under municipalities. Military stations differ from Cantonments in the sense that there is no resident civilian population at military stations, despite having a large resident population of armed forces personnel, their families ana some commercial' establishments. 1 would like to know as to what are problems that the Ministry have to bring them along with Cantonments under this legislation because, with the insertion of Part 1X-A vide 73rd Amendment to the Constitution, these military stations could either be brought under cantonments Or the respective State Governments so that they can take benefits of district planning, grants-in-aid, etc. I would also like to know whether the Government is planning to extend Seventh Schedule of the Constitution to military stations. Or, why cannot you insert a new Clause in the Bill to define military stations as a new category of cantonments? Otherwise, they are under executive instructions which do not have any statutory value.

The next point I wish to make is with regard to Clause 12 of the Bill. Under this Clause, you are constituting the Cantonment Boards and, of course, you have different categories of cantonments i.e., Category i to IV. But, if you look at the composition, it tilts towards bureaucratic character with military domination. The aim of the Bill is to have greater

democracy and autonomy in the Cantonments. How can they exercise "UtonOmy or how can there be democracy when you have only eight elected members, for example in Category-I, and 8 nominated members? When there is a tie, the ex-officio Presidents casts his vote and the elected representatives have little say since their decision is over-ruled by the ex-officio President by casting his vote. Moreover, in the Bill, there is no provision to remove the President as has been done in the case of Vice-President. I wish to know from the Minister the reasons behind this discrimination. Then, Sir, cantonments are also represented by local MLA/MP. But, you have not made them members of the Board to cast their vote. After all, they represent cantonment and are also worried about its development. So, is it not prudent to make them members of the Board? I wish to know the reasons behind deleting them from the development process of the cantonment.

Now, Sir, I come to Clause 56 of the Bill which gives drastic overriding powers to the President of the Board to suspend any resolution passed by the Board and refer the same to the General Officer Commanding-in-Chief. The role of the GOC-in-Chief is irrelevant in the context of the local-self-Government. This gives a clear indication that the cantonments are administered by military-not as has been envisaged in the Bill-by undemocratic means! So, the cantonments are *de jure* autonomous local self-governments but in real terms the local self-government is illusory.

As we all know, the moment you say cantonment, we will know that it is full of disputes. The people in cantonments are facing a lot of problems with regard to execution of Conveyance Deed, etc. It is because the documents start from 'Old Grant' to Lease to Licence. Due to this, a lot of legal complications arise. And, as a result, the civilians are not able to execute the Conveyance Deed. Since I come from Hyderabad, I am personally aware of this. Sir, Secunderabad is the largest cantonment in the country. One of the major demands of the people in this Cantonment is to merge this with the local municipality for better services like sanitation, drinking water, electricity, etc. Shri Chandrababu Naidu when he was the Chief Minister wrote a letter to the Ministry of Defence to merge all civil areas of Secunderabad Cantonment with the Municipal Corporation of Hyderabad as it was agreed by the Government to merge some of the other Cantonments with local municipalities. But, the

Government decided that because of the security reasons this should not be merged with the MCH. If you merge this with MCH, the army can have a greater control on those pockets where you have stationed your troops. Sir, the other problem in this Cantonment is, the slum colonies in this Cantonment are denied from getting DFID funds. There are seven wards in this Cantonment. But, there is no reservation for women on the Board. The people are demanding for scrapping Octroi and Toll Tax. Hence, I implore upon the hon. Minister to kindly merge this Cantonment with the MCH.

Sir, Clause 27 deals with elections and preparation of electoral rolls of cantonments. Here, the Clause is silent that within a prescribed period the electoral rolls would be prepared. Hence, I request the hon. Minister to make it mandatory for revising the electoral rolls in every two years or whatever is appropriate.

Then, though it is not directly related to the Bill, I wish to take the liberty and would like to know from the hon. Minister as to what has happened to Nakra Committee's recommendation for dividing military stations into three categories-first is purely military area, the second one is a buffer zone for purely commercial and service activity and thirdly a civil area.

So, with these words, I conclude my views on the Bill and request the Minister to respond to those when he replies to the debate. Thank you.

श्री मंगनी लाल मंडल(बिहार): माननीय उपसभाध्यक्ष जी,केंटोनमेंट बिल के बारे में सुषमा जी ने विस्तार से प्रकाश डाला है और बहुत अच्छी बातें उन्होंने कही है। उन्होंने जो सुझाव दिए,उनमें से बहुत से सुझावों से मैं सहमत हूं लेकिन एक बात उन्होंने यह कही,कि यह बात मत कहिएगा कि बिल हमारे समय में आया था। बिल का निर्माण तो पदाधिकारियों द्वारा किया जाता है। इस आलोक में कहना चाहूंगा कि हम सब इस बात को जानते है कि वह बिल सदन में आने से पहले मंत्री जी इसे दो स्तर पर देखते है,एक तो अनुमोदन करने के समय में और दूसरा मंत्रीपरिषद में जाने के समय में । 1 जब तक विभागीय मंत्री का अनुमोदन नहीं होगा और मंत्रिपरिषद की स्वीकृति नहीं होगी,तब तक कोई विधायक सदन में नहीं आ सकता है। यह जो बिल 2003 में आया था,यह इतना लंबा बिल है,व्यापक बिल है,एनडीए सरकार में आप थे,आपने आज जिन संशोधनों का उल्लेख किया है,इस संशोधनों को मैंने देखा है,इन तमाम संशोधनों पर तो उसी समय विचार होना चाहिए था। यह एक्ट 1924 का है,अब जब कई वर्षो के बाद इसमें संशोधन किया जाना है,तो आप जो सुझाव आज रख रहे है,इनको उसी समय में

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आपको रखना चाहिए था,लेकिन आज इन्होंने पल्ला झाड़ लिया कि यह बात मत कहिएगा । ...(व्यवधान)...

महोदय,इस बिल को स्टेंडिंग कमेटी को भेजा गया। स्टेंडिंग कमेटी ने इसकी बहुत व्यापक तौर पर समीक्षा की है,कमेटी के पास बहुत सारे लोगों के रिप्रजेंटेशन्स आए,बहुत सारे लोगों की बातें कमेटी में सुनी गई और तब जाकर कमेटी ने अपना प्रतिवेदन दिया है। स्टेंडिंग कमेटी ने जो अनुशंसाएं की है,यह बहुत बड़ा बिल है,हो सकता है कि हमारी नजर न गई हो, 139 पेज का यह विधेयक है,हमारी नजर न गई हो,मगर स्टेंडिंग कमेटी की कुछ अनुशंसाओं का इसमें समावेश नहीं किया गया है। मैं माननीय मंत्री जी से एक बात कहूंगा कि बहुत अच्छी बातें सुषमा जी ने कही है,जो व्यापक लोकतंत्रीकरण की बात कही गई है और बिल में कहा गया है कि संविधान में जो 74वां संशोधन किया गया था जो स्थानीय निकायों के लिए और दूसरा संविधान के अनुच्छेद 43 में जो प्रोवीजन है 2(ई) में,उसके आधार पर हम डीम्ड म्युनिसपैलिटी का दर्जा देंगे,केंटोनमेंट का हम लोकतंत्रीकरण करेंगे,लेकिन बड़ा जबरदस्त विरोधाभास है और वह विरोधाभास यह है कि,इसमें लोकतांत्रिक स्वरूप बहाल करने और उसको व्यापक करने के बावजूद भी वह स्वरूप वैसा रह नहीं जाता है। और नौकरशाही के हाथ में,जो आर्मी के अफसर है,उसके हाथ में पुरा नियंत्रण रह जाता है। स्टेंडिंग कमेटी ने इस बात पर एतराज किया है।

महोदय,आप जो स्वरूप बनाएंगे और डीम्ड म्युनिसपेलिटी का जो दर्जा दिया है आपने,बोर्ड में सदस्यों की संख्या को आपने बढ़ा दिया है, सुषमा जी ने भी कहा है कि आपने बढ़ा दिया है,जनसंख्या के आधार पर आपने वर्गीकरण किया है और आपकी जमीन 15 लाख हेक्टेयर बाहर थी,वह एनक्रोचमेंट में चली गई है.इसको एनक्रोचमेंट से कैसे आप मक्त कराएंगे ? जो अनधिकत अतिक्रमण है.उसको कैसे मक्त कराएंगे ? इसका भी प्रावधान आपने एक विधेयक में किया है लेकिन जो बोर्ड आप गठित करेंगे इलेक्टेड और नोमिनेटेड मैम्बर्स को बनाकर के, उसको जो निर्णय होगा, उस निर्णय को बदल दिया जाएगा या एक माह के लिए उसको स्थगित कर दिया जाएगा और फिर वह जाएगा कमांडिंग-इन-चीफ.द कमांड के यहां,विधेयक की धारा 56 में उल्लेख किया गया है,जिसमें कहा गया है-"If the President dissents from any decision of the Board which he considers prejudicial to the health, welfare, discipline or security of the Forces in a cantonment, he may for reasons to be recorded in minutes, by order in writing direct the suspension of action thereon for any period, not exceeding one month, and if he does so shall forthwith refer the matter to the General Officer, Commanding-in-Chief, the command." महोदय, यह जो व्यवस्था है कि जो वृहद लोकतंत्रीकरण आपने इस विधेयक के द्वारा किया है, उस सारे निर्णय को यहां मल्तवी कर दिया जाएगा. निलम्बित कर दिया जाएगा. एक महीने के लिए स्थगित कर दिया जाएगा और फिर रेफर

[1 August, 2006] RAJYA SABHA

जो जाएगा,जो कमाडिंग इन चीफ दि कमांड है,उसके यहां और उसका जो निर्णय होगा,वह अंतिम होगा। इसलिए मैं माननीय मंत्री जी से यह निवेदन करना चाहूंगा कि आप म्युनिसिपेलिटी उसमें नहीं बना सकते है,कैन्टोन्मेंट एरिया है, आपने डीम्ड म्युनिसिपेलिटी का,समकक्ष का दर्जा दिया है,तो उसका निर्णय और निर्णय का कार्यान्वयन भी लोकतांत्रिक होना चाहिए। लोकतांत्रिक सिर्फ देखने में ही न लगे, लोगों को महसूस भी होना चाहिए कि यह लोकतांत्रिक प्रक्रिया है,जिसका कार्यान्वयन हो रहा है। तो इसमें एक संशोधन करना चाहिए, जो उन्होंने कहा,मैं उसका समर्थन करता हूं,वैसे मैं बिल का समर्थन करने के लिए खड़ा हुआ हूं,इस पर विचार करना चाहिए।

दूसरी बात जो सबसे अच्छी हुई है,बिल में पहले से प्रावधान था और माननीय मंत्री जी को मैं धन्यवाद देना चाहता हूं कि जो शैडयूल्ड कास्ट और शैडयूल्ड ट्राइब्स के लोगों के नामांकन के लिए उन्होंने इसमें विशेष व्यवस्था की है। सरकार को और माननीय मंत्री जी को मैं इसके लिए धन्यवाद देना चाहता हूं,लेकिन एक बात मैं उनसे जानना चाहूंगा कि जिन सदस्यों को इसमें आप नामांकित करेंगे,मनोनीत करेंगे,उनकी पात्रता क्या होगी, क्लालिफिकेशन क्या होगी,उसका मानदंड क्या होगा और किस स्तर से ऐसे सदस्यों को आप मनोनीत करेंगे ?इसमें इसका कहीं उल्लेख नहीं मिला है,हो सकता है कि मेरी नजर से यह बात छूट गई हो। तो मैं माननीय मंत्री जी से जानना चाहूंगा कि जब वे जवाब दें तो हमें बताएं कि अनुसूचित जाति के जिन सदस्यों को नामांकित किया जाएगा,मनोनीत किया जाएगा,उनकी पात्रता यह होगी,मानदंड यह होगा और मानदंड तथा पात्रता के साथ-साथ सक्षम पदाधिकारी कौन होंगे,जो उनको नॉमिनेट करेंगे,मनोनीत करेंगे ?

एक बात और मैं माननीय मंत्री जी से कहना चाहूंगा कि इलेक्शन आप करेंगे। वैसे सदस्यों के बारे में माननीया सुषमा जी ने कहा कि संख्या कम है,तो मैं उनकी बात का समर्थन करता हूं कि जब आप एक बोर्ड बना रहे है और आपने एक श्रेणी बढ़ा दी है,केटोगराइजेशन आपने किया है,बढ़ा दिया है,तो सदस्यों की संख्या भी आपको बढ़ानी चाहिए । इसीलिए जब आप कहते है कि ग्रेटर डिमोक्रेटाइजेशन हमने किया है,तो आतंरिक रूप से और बाहरी रूप से और उसके कार्यान्वयन में किसी तरह का अंतर्विरोध न हो और वह एक व्यापक स्वरूप दिखाई दें,यह मैं अनुरोध करना चाहूंगा।

एक बात स्टेंडिंग कमेटी ने कही है कि जो इलेक्शन होगा,इलेक्शन के लिए उन्होंने कहा है कि एक साल में हम मतदाता सूची को बनाएंगे,जो असंभव है। कमिटी ने कहा है"The Committee note that under clause 31 the Central Government have been authorised to make rules and regulations for elections. However, no

authority has been mentioned which would initiate the process for holding elections to various contonments as and when these are due.- The Committee desires that the Ministry of Defence should designate one of its officers as Election Officer, who would initiate the election process and supervise the conduct of elections in a free and fair manner. The clause should be amended accordingly." "यह स्टेडिंग कमेटी ने कहा है कि तो स्टेडिंग कमेटी की जो रिकमेंडेशन थी,वह इस बिल में नहीं रखी गई है। तो मैं माननीय मंत्री जी से कहूंगा कि इसको कैसे आप करेंगे,कौन अफसर होंगे,कैसे कंडक्ट होगा,इसके बारे में भी आप हमको बताएं अपने जवाब में। वैसे जो बिल है,वह बिल सुविचारित है और 1924 के बाद जो अव्यवस्था बनी हुई थी,वह व्यवस्थित होगी। 62 केन्टोन्मेंट आपके है,जमीन रहमने के बावजूद विद्यालय नहीं बन रहे,अस्पताल नहीं बन रहे,सुषमा जी ने उल्लेख किया। अत: इस नेक उद्देश्य से यह विधेयक यहां लाकर आपने अच्छा काम किया है और इसकी जितनी प्रशंसा की जाए वह कम है और इसके लिए मैं आपको साध्यवाद देना चाहता हं।

एक बात का और मैं उल्लेख करना चाहता हूं,इस अवसर पर मैं प्रिविलेज लेना चाहूंगाकि दानापुर कैट के बीचोबीच सड़क जाती है,हालांकि इस बिल से इसका कोई ताल्लुक नहीं है,लेकिन मैं माननीय मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहूंगा। तो दानापुर कैंट के बीचोंबीच सड़क जाती है और सड़क को कैन्वेमेंट के लोग रेगुलेट करते है। नतीजा यह होता है कि गाड़ी की स्पीड वे पांच या दस किलोमीटर फिक्स कर देते है।अगर कोई सीरियस पेशेंट है,उसे हृदयरोग अथवा कैंसर की कोई घातक बीमारी है,उसकी हालत बहुत खराब है,एमरजेंसी है,ऐसे में यदि गाड़ी पांच किलोमीटर से ज्यादा की रफ्तार से चलेगी,तो मिलिट्री के लोग उन्हें पकड़ लेंगे और फिर उनकी जो दुर्दशा होगी,वह तो होगी ही।

सर,इसमें मुझे दो बातें कहनी है,कैंटोनमेंट की जो व्यवस्था है,उसके बारे में मुझे कुछ भी नहीं कहना है,वह तो अपने हिसाब से ही चलेगी। मुझे तो आपसे केवल दो आग्रह करन है। पहला तो यह कि यदि संभव हो तो जो सरफेस ट्रांसपोर्ट मिनिस्ट्री है,शायद एन.एच.के अंतर्गत है,आप उनसे बात करके यदि कोई फ्लाई ओवर इत्यादि बनवा सकते हों तो वह बनवा दीजिए। यदि यह संभव नहीं हो तो उस सड़क को ही आप कैन्टोनमेंट एरिया के बाहर की ओर से निकाल दीजिए। इसके कारण लोगों को बहुत अधिक पेरशानी हो रही है क्योंकि बनारया,आगरा,सासागम और पटना से पश्चिमी बिहार में कहीं भी जाने के लिए,यहां तक कि औरंगाबाद होते हुए रांची या झारखंड जाने के लिए वह भी एक महत्वपूर्ण रास्ता है। इसलिए,माननीय रक्षा मंत्री जी,मैं आपसे अनुरोध करना चाहूंगा कि जो सड़क दानापुर कैंटोनमेंट से होकर जा रही है,उस सड़क से होकर जाने के लिए जो गति सीमा निर्धारित की जाती है,उसके कारण जो परेशानी होती है,उसके लिए कोई न कोई समाधान निकाला जाना चाहिए।आप सरफेस ट्रांसपोर्ट मिनिस्ट्री एंव स्टेट गवर्नमेंट

से बात करके कोई रास्त निकाल दीजिए,बिहार की जनता आपका आभार मानेगी । इन्हीं बातों के साथ मैं इस बिल का समर्थन करता हूं और इस बिल को लाने के लिए मैं आपको पुनः धन्यवाद देना चाहता हूं ।

SHRIMATI S.G. INDIRA (Tamil Nadu): Mr. Vice-Chairman. Sir, there are so many welcoming aspects in this Bill, but there are some flaws also. My first suggestion is that it has the status of the deemed municipality and it is getting the benefit of that. As for the municipality, there is no reservation for women, the Scheduled Castes and the Scheduled Tribes here. This is my first point that I would like to make.

f am coming to the second point. Sir, in consideration of all these aspects, the Cantonment Act, 1924 was initially brought in. It was not selfsufficient and further steps had to be taken. At that time, the Cantonment Account Code, 1924, the Cantonment Fund Servants' Rule, 1925, the Cantonment Property Rules, 1925, the Cantonment Land Administration Rules, 1925 laws were brought in, but they, were not sufficient. There is excess of land in the cantonment and without proper administration many lands have been leased out. So, there is no regular law even though we had four laws. So, I think, in order to regularize this, this Bill has been brought forward. This is not uniform all over India. The Cantonment Department was created under the Ministry of Defence. Earlier, the Cantonment officers were called Military Estate Officers, and now they are called Defence Estates Offices. Even now, coordination among the various wings of the administration. self-governance, matters of financial arrangement. management of lands are not properly regulated. The core issue in the old matter is that the democratic manner in the governance is lacking. Almost 17 lakhs acres of land is under cantonment, without proper administration. There is no uniform management of these properties. To eradicate the present problem, this Bill has been brought in, I think, Sir. However, Sir, I would like to point cut that in Chapter ill, it is said that the Cantonment Boards are created with four category of cantonments, and according to the classification of cantonments, the Board is constituted. In all the four categories, i.e., Category I, Category II, Category III and Category IV, the number of elected as well as Nominated Members is equal. It is mentioned that the Members of Parliament and the MLAs are Special Invitees to attend the meeting of that Board, but they are not having the power to vote. I also

want to mention that here simply 'the Member of Parliament' is mentioned. It is not specifically mentioned, it is not clearly mentioned whether that Member of Parliament will be from the Lok Sabha or the Rajya Sabha. Suppose, the Lok Sabha is dissolved. In that case, there will not be a representative of Parliament from a particular area, though that area has a Member of Parliament from the Upper House. Every Member of the Upper House is having his own nodal district. So, it should be clearly - mentioned here that 'Member of Parliament' means 'Members of Parliament both from the Upper and Lower House'. Sir, I request that this has to be changed. There is also no clear view with respect to clause 12(9).

Sir, under Section 319 Schedule IV, various offences are enumerated wherein the power is given to the Police official to arrest a person committing breach of any of the provisions of this Act, which are specified in Schedule IV, without warrant. But the offences mentioned in the Schedule are: begging, beating drums, singing, etc. It was mentioned that they could be arrested without issuing any warrant.

I would also like to mention that offences under Section 183(1) and 304(a) are highly arbitrary and look very inhuman. Both relate the same thing. A civilian can go not only to the military hospital, but he can also go to any hospital as per his wish. However, according to Section 183(1) he is compelled to go to that particular hospital. Otherwise, he would be arrested without any warrant. So, it should be cleared and it should be amended.

Sir, the Standing Committee in its recommendations had said that issues like greater democratization, better financial management and Centrallysponsored schemes in the cantonment have not been taken into consideration. The Committee has also expressed its apprehension on the wide powers given to the CEO, and the worst part of it is that there is no appellate authority against the decision of the CEO. There is no provision of appeal against the decision of the CEO. Sir, the purpose of this Bill is to create democracy. But, Sir, when one sees this part of the Bill, one finds it autocratic, because as per this provision, the CEO can decide on his own, and there is no provision of appellate authority. So, I think, there should be a provision of the appellate authority against the decision of the CEO to have a fair decision. Sir, I have already

mentioned that the Bill is brought for greater democratization of the Cantonment Board. There is no provision of appeal against the autocratic order of the CEO. Sir, lam stressing upon this point again. It may be looked into.

Another irony of the Bill is clause 108 which says that the Cantonment Board is a Deemed Municipality. This is a point which I made at the initial stages of my observation that the Cantonment Board is a Deemed Municipality. However, there is no provision of reservation of seats in the Cantonment Board for the women, the Scheduled Castes and the Scheduled Tribes. It should be taken care of. Though the Committee has recommended for that, the Bill has been brought here without any change or amendment. So, it should be considered and the aspect of reservation for women, Scheduled Castes and Scheduled Tribes should be included in the Bill.

Sir, we are at a stage when we are following the norms of Panchayat Raj. Now, if you call the municipality a democracy, then we should have provision for the reservation of seats for women and Scheduled Castes or the Scheduled Tribes. So, it should be considered.

Sir, the another point is, the elected members and the nominated members sit together and take a decision with regard to a particular matter. But if the elected Members wish, the final decision taken with regard to a particular matter, can be changed at any time. It is a very big flaw in this Bill. They sit together and take the decision, but ultimately, even though the nominated members are part of the decision-making process, the full Board may be changed at any time. The nominated members have such powers. So, these types of flaws should be rectified and it should come in full form. I would like to particularly stress upon the point that there should be reservation for women and SCs and STs.

Thank you, Sir, for giving me this opportunity.

SHRI SHYAM BENEGAL (Nominated): Sir, I have a very short intervention to make. In the substitution given by the hon. Defence Minister in Clause 64, there is a sentence that reads, 'conservation and maintenance of ancient and historical monuments, archaeological remains and places of public importance in the cantonments'. I feel that heritage sites should also be mentioned here, for the simple reason that

there are many places. For instance, the Ahmednagar Fort Jail, which is actually a barrack, was a jail in the 1940s where our national leaders were incarcerated. There are several such places in various cantonments of India.

There is also another place where 'conservation' has been defined. And this conservation has been defined for purposes of Clause 17. I think, it should apply in every place where conservation is mentioned as far as Bill is concerned.

I don't think I have anything more to say because I feel otherwise it is an excellent Bill. Thank you very much.

श्री नंदी येल्लेया (आंध्र प्रदेश)ः माननीय उपसभाध्यक्ष जी,यह जो कैंटोनमेंट्स बिल में संशोधन आया है,यह देर आयद दुरूस्त आयद है । मैं समझता हूं कि पिछले 9 साल से कैंटोनमेंट्स के अंदर चुनाव नहीं हुए है,पूरे भारत के अंदर 64 केटोनमेंट्स है । इसमें "ए" क्लास कैटोनमेंट्स "बी" क्लास कैंटोनमेंट्स और"सी" क्लास कैंऔनमेंटस है । ये तीन टाइप के कैंटोनमेंट्स हैं,जो पूरे भारत में काम कर रहे है ।

सर,में कैंरोनमेंटस बोर्ड में पाच बार लोक सभा के सदस्य की हैसियत से मेम्बर रह चुका हं और मुझे इसमें काम करने का तजुर्बा है । कैंटोनमेंट्स बोर्ड का चेयरमैन ब्रिगेडियन होता है,इनको सिविलियन्स के डेवलेपमेंट की कोई जानकारी नहीं होती है। मैं समझता हूं कि नगरपालिका में जैसा आपका सिस्टम है, उसी के अनुसार वाइस चेयरमैन का भी इसमें चुनाव होना चाहिए। अक्सर सिकंदराबाद कैटोनमेंट्स में जिस किसी भी ब्रिगेडियन की पोस्टिंग होती है,वह रिटायरमेंट के आसपास ही होती है, उस समय उसको इस बात में कोई दिलचस्पी नहीं रहती कि सिविलियन्स को सिविक एमिनिटीज महैया कराई जाये । जब श्रीमती इंदिरा गांधी प्राइम मिनिस्टर थी.उस वक्त श्री सी.पी.एम.सिंह डिफेंस मिनिस्टर थे,उस वक्त केंटोनमेंट्स बोर्ड के हर दोसाल में चूनाव होते थे। उस समय के राज्य सभा के एम.पीज.और लोक सभा के एम.पीज. के मिलकर एक रिप्रजेंटेशन दिया था कि ग्राम पंचायत का म्युनिसिपल कारपोरेशन की तरह कार्यकाल पांच साल का किया जाय। उसके बाद इसके कार्यकाल को 2 साल से 3 साल से बढ़ाकर 5 साल कर दिया गया दूसरे कैंटोनमेंट में डेवलपमेंट्स के लिए उस जमाने में कोई फंड नहीं होता था,रिपेयर और मेंटेंनेस फंड के सिवाय दूसरा कोई फंड नहीं होता था। जब पी.वी.नरसिंह राव, was the Prime Ministerऔर आंध्र प्रदेश के श्री मल्लिकार्जुन राव आपके state Minister थे, उस वक्त हमने रिक्वेस्ट की थी। वहां पर ड्रकिंग वाटर की प्रॉब्लम थी। डेवलपमेंट्स के लिए कोई प्रोविजन नहीं था। उस जमाने में सर्विस चार्जिज सिकन्दराबाद कैंटोनमेंट को गवर्नमेंट ऑफ इंडिया से जाने से,मैं समझता हं कि वहां काफी तरक्की हुई है। इसके अलावा एसपीएस ड्रेनेज का काफी फायदा हुआ । लेकिन मैं माननीय मंत्री महोदय से पुछना चाहता हं कि सिकन्दराबाद के अंदर कैंटोनमेंट की जो मशीनरी

[1 August, 2006]

है.जो आपकी इंजिनियरिंग है.जो आपकी टाउन प्लानिंग है.जो एक्जीक्यटिव ऑफिसर्स है.ये तमाम लोग क्या करते है,यह भगवान ही जाने । वन प्लस वन से कैंटोनमेंट के अंदर बिल्डिंग्स बनाने का आपको कोई अधिकार नहीं है । आप एक रक्षा मंत्री की हैसियत से हमारे साथ मत आइए । मेरे पीछे बैठे राज्य सभा में मैंबर के केशव राव जी के साथ मत आइए । सरप्राइज इंस्पेक्शन आप वहां पर करिए,न आप ब्रिगेडियन को बोलिए न किसी और को । कितने अपार्टमेंटस बन चुके है-अनऑथोराइज्ड कंस्ट्रक्शन से । यह सब क्यों हो रहा है ? आपके तमाम लोगों के रहने के बावजूद भी मैं समझता हूं कि उसकी कोई सीमा नहीं है। मैं किसी की शिकायत नहीं कर रहा,किसी बिल्डर की शिकायत नहीं कर रहा । हमें उससे कोई सरोकार नहीं है,लेकिन इस सिस्टम को इनीशियत स्टेज पर रोकना चाहिए था । लेकिन मुझे नहीं मालूम कि रक्षा मंत्रालय क्या कर रहा है? मुझे नहीं मालूम कि किस तरह से ये अपार्टमेंट्स बने,जस्ट लाइक मुम्बई । मैं समझता हूं कि यहां पर जो ऑफीशियल्स बैठे हुए है,उनको मालूम होगा कि कैंटोनमेंट किस हालत में है । मैं आठ बार लोक सभा के लिए लड़ा हूं । पाचं बार मैं लोक सभा में था। मैं एक अथॉरिटी के साथ यह सब बोल रहा हूं। दूसरा,बहूत से ओपम लैंड्स है। आपका हर डिपार्टमेंट यह कहता है कि यह होना चाहिए । क्यों होना चाहिए ? What is the purpose ? किसलिए होना चाहिए ? बलारम एक ऐतिहासिक स्थान है,बलारम से गांधी अस्पताल तक दस किलोमीटर का डिसटेंस है। अगर कोई पेशेंट सीरियस है तो वहां पर आने के लिए काफी दिक्कत होती है। हमने आंध्र प्रदेश की सरकार की तरफ से एक रिक्वेस्ट भेजी थी कि हमें अस्पताल के लिए लैंड चाहिए,कंस्ट्रक्शन के लिए आपके पैसे नहीं चाहिए,फाइनेंस नहीं चाहिए,आंध्र प्रदेश सरकार उसे बनाना चाहती है,लेकिन उसके बारे में कोई रिसपांस नहीं है। डिफेंस का हरेक आदमी यह कहता है कि यह होना चाहिए । क्यों होना चाहिए, इसका कोई कारण नहीं है । सर, ऐसी बहत सी बाते है । रक्षा मंत्री जी,आप तो बहुत सीनियर मंत्री है,आपको हर चीज़ की जानकारी है। हम आपको ज्यादा कुछ नहीं बोल सकते,आपको हर चीज़ की जानकारी है । लेकिन ये तमाम कमियां वहां पर है । दूसरा,कैंटोनमेंट के अंदर,वहां से जो लोक सभा के मेंबर चुनकर आते है,वे एक्स ऑफिशियों मैंबर नहीं है। जब मुलायम सिंह जी डिफेंस मिनिस्टर थे. उस वक्त मैंने एक रीप्रेजेटेशन दिया था । मैंने कहा था कि उनको आप रखिए। एमएलएज को एक्स ऑफिशियों मैंबर रखिए,एमपीज को रखिए लेकिन कोई सुनने वाला नहीं है। कम से कम आप इस पर ध्यान देंगे,ऐसी मैं आशा करता हूं । 9 साल से कैंटोनमेंट चूनाव नहीं हुए है । महोदय,मैं रक्षा मंत्री,श्री प्रणव मुखर्जी से कहना चाहता हूं कि सिकंदराबाद केंटोनमेंट के बारे में अखबार में आया कि अभी वहां चुनाव हो रहे है । सिर्फ एक ही जगह चुनाव हो रहे है,सिकंदराबाद कैंटोनमेंट के,बाकी जगह चुनाव नहीं हो रहे,क्योंकि एक्ट अमेंडमेंट के लिए पेंडिंग पड़ा हुआ था। वहां पर नॉमिनेंट करने के बाद,कभी गलत बोलकर कोर्ट में गए। कोर्ट-कचहरी हुई,कई बार हुई। बहुत लम्बा सफर चले। उसके बाद कोर्ट की डायरेक्शंस थीं कि उसका चुनाव कराना है 164 कैंटोनमेंट में से एक ही कैंटोनमेंट, सिकंदराबाद कैंटोनमेंट का

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चुनाव हो रहा है। अखबार में हमने पढ़ा है। मंत्री महोदय,मैंने सुना है कि अभी जो चुनाव हो रहे है,नगर पालिका के,वहां पर लेडीज़ का रीप्रजेंटेशन नहीं है । इस एक्ट का अमेंडमेंट,यह पास होने के बाद,6 महीने के बाद क्या फिर से सिकंदराबाद कैंटोनमेंट का चुनाव होगा,यह मैं आपसे क्लैरीफिकेशन चाहता हं । ये तमाम चीज़ें है । बहत से कैंटोनमेंट में मैरिज हॉल्स बनाए है,वे किनके है ? गवर्नमेंट प्रॉपर्टी है। लोग पैसे से पैसे कमा रहे है। कमाओ,हरेक आदमी के बस की बात नहीं है। वह भी देखना चाहिए । पैसा कमाना भी हर एक की बस की बात नहीं है । बहुत से लोग दौलतमंद होते है फिर लक्ष्मी किसके पास रहती है? लक्ष्मी तो कछ लोगों के पास ही रह सकती है । आज आप देखिए कि आप कैंटोनमेंट में अपार्टमेंट या मैरिज हॉल निर्माण का जो चाहे काम कर सकते है । इसलिए लोगों ने मुझसे पूछा कि सर,आपका लोक सभा के लिए इनता प्रचार नहीं होता है,जितना आपका कैटोनमेंट के लिए होता है,यह सब क्या है ? उन्होंने कहा कि कैंटोनमेंट बोर्ड मैम्बर को एक सिटिंग फीस भी नहीं मिलती है,फिर आप क्यों इसका चुनाव लड रहे है ? मैने कहा कि यह अन्दर की बात है । सभी लोग समझते है कि यह अंदर की बात है,what is the cantonment election ? मैंने 6 साल केंटोनमेंट इलैक्शन लड़ा है और मैं सब जानता हूं । मैं,मंत्री महोदय,से कहना चाहता हूं कि कृछ ऐसी बातें है,जिनको कन्फीडेंशली देखना पडेगा । कुछ ऐसी बातें है,जिनमें आप ही सुधार ला सकते है । आपके पास वह कैपेसिटी है,आप सून सकते है । लेकिन आज आप कैंटोनमेंट के अंदर जो चाहे ले सकते है । वहां सवेरे से लेकर शाम तक की पूरी फाइल आ सकती है क्योंकि वहां एक-एक जगह काम होता है ।वार्ड नम्बर-4 में 18 लोग कंटेस्ट कर रहे है और कुछ जगह 20 उम्मीदवार है। एक वार्ड के अंदर एक-एक आदमी करोड़ों रूपया खर्च कर रहा है । वहां कैंटोनमेंट के अपार्टमेंट है और वहां अभी भी 7 वार्ड्स है । जब मैं लोक सभा में था,मैंने सर्विस चार्जिज दिलाए थे । जहां कहीं पर पानी की किल्लत थी.तो मैंने मल्लिकार्जुन,स्टेट मिनिस्टर की वहां पर विजिट कराई थी। आपके ब्रिगेडियर और आफिसर्स और नॉन आफिसर्स की एक बैठक भी हुई थी। उसमें काफी फंड्स दिए गए थे, लेकिन अभी जो चुनाव हो रहा है.इसके पीछे लोग इस तहर से पडे हए है कि पता नहीं इसमें क्या है ? आपको तो मालम है सिकन्दराबाद के एक नोमिनेटिड मैम्बर थे, उनको एक साल लग गया और उसमें कई डिफिकल्टीज आई थी। आखिर में, उसको मजबूर होकर चूनाव कराना पड़ रहा है। अभी 6 तारीख को पोलिंग है, तो मैं रक्षा मंत्री महोदय से अनुरोध करूंगा कि इसको सुधारिए । डेमोक्रेसी के अंदर मैं जो चाहे कर सकता हुं,किसी के बल से,किसी के पैसे से,लेकिन किसी इंडिविज्यूअल ताकत से तो वह नहीं हो सकता है। इसलिए डेमोक्रेसी के अंदर एक सिस्टम होना चाहिए । जो आपके लॉज है ,जो आपके बॉय लॉज है,जो आपका सिस्टम है,अगर आप उसका इस्तेमाल नहीं करेंगे तो यह बहुत बुरी बात है ।नहीं तो लोग बोलेंगे कि साहब यह कैंटोनमेंट है ,इस पर बात मत करो । यह बहुत बुरी हालत में है क्योंकि मुझे तजूर्बा है,इसलिए मैं आपसे प्रार्थना करता हूं कि इसको सुधारिए और देर आयद दुरूस्त आयद । क्या यह सही है और

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कहां तक सही है। इस एक्ट के आने के बाद क्या सिकन्दराबाद का चुनाव होगा? अखबार में आया है कि होने वाला है। महोदय,मैं आपका शुक्रिया अदा करते हुए इतना ही कहना चाहता हूं कि सिकन्दराबाद की कैंटोनमेंट के बारे में बहुत सी चीजें है,वहां एक एरिया तिलमुलगिरी है,यह सील एरिया है और सिटी के बहुत करीब है। अभी हमारी माननीय सदस्य श्रीमती दुर्गा जी बोल रहीं थी कि एक लॉग प्रोपोजल था और उस जमाने के चीफ मिनिस्टर साहब ने कुछ लैटर लिखे थे। वह हो गया। अम्बाला में जो हुआ, पंजाब के अंदर दो-तीन कैंटोनमेंट को म्युनिसिपैलिटी को हैंड-ओवर किया गया। यह भी लॉग टर्म से पेंडिंग था और डी.नरसिंह राव जिस वक्त मिनिस्टर थे और मैं जब एमपी था,उस वक्त भी,कांग्रेस की सरकार थी। डा.चेन्ना रेड्डी के जमाने में ये तमाम बाते हुई,लेकिन उसका इम्पलीमेंटेशन नहीं हुआ। मैं आपके माध्यम से माननीय मंत्री महोदय जी से रिक्वेस्ट करता हूं कि इसको सुधारें और जल्दी अमेंडमेंट एक्ट को लाएं। इसके बाद महिलाओं के कोटे का मसला भी

अधूरा पड़ा हुआ है,उनको मौका दीजिए । मैं इतना ही कहते हुए,अपना भाषण समाप्त करता हूं ।

श्री लक्ष्मीनारायण शर्मा(मध्य प्रदेश): उपसभाध्यक्ष महोदय,में आपको धन्यवाद देना चाहता हूं कि आपने मुझे बोलने का अवसर दिया । महोदय,यह बिल 2003 से पूर्व रक्षा मंत्री जॉर्ज फर्नाडीज ने पार्लियामेंट में पेश किया था । हमारे बंधुओं ने यह कहा कि उस समय इस बिल की खामियों को क्यों नहीं देखा ? मैं कहना चाहता हूं कि आपने भी नहीं देखा होगा क्योंकि मंत्रियों को उसको बारीकी से स्टडी करने के लिए समय ही नहीं मिलता । जब से हमारे देश में यह कमेटी व्यवस्था चली है,इस कमेटी व्यवस्था के अंतर्गत,पार्लियामेंट के सामने जो भी विषय आते है, उनमें से बहुत से विषय कमेटी को रेफर कर दिए जाते है,कमेटी बड़ी बारीकी से उनको देखती है और उसके आधार पर उन विषयों को शामिल किया जाता है। इस विषय पर जो स्टैडिंग कमेटी बनी, उसने 10 मई,2005 को अपनी रिपोर्ट सौंप दी थी। जब वह रिपोर्ट आ गई,तो उसके आधार पर मंत्री जी का यह कर्त्तव्य था कि स्टैडिंग कमेटी की कौन-कौन सी सिफारिशें इस बिल में है,अगर उनको उस समय आप बारीकी से देखते,निश्चित रूप से बहुत से अमेंडमेंट्स आज आप पेश कर रहे होते और स्टैंडिंग कमेटी के सुझाव भी इसमें शामिल हो जाते ।

उपसभाध्यक्ष महोदय,मैं तो यह निवेदन करना चाहता हूं कि यदि आप इस बिल को वापस ले लें और इसमें जितनी खामियां है,उनको ठीक करके दोबारा अगर बिल लाएंगे,तो अच्छा होगा और इसमें अधिक समय भी नहीं लगेगा,वरना फिर से आपको इसमें अमेंडमेंट्स लाने पड़ेंगे,ऐसा आप स्वंय महसूस करते है।

उपसभाध्यक्ष महोदय,1924 का जो छावनी बिल था,उसको हम रिपील कर रहे है,और यह नया बिल आप उसी के स्थान पर ला रहे है । पिछले 7 सालों से चुनाव नहीं हुए है । हमारी 62 छावनिया है,उसके चुनाव 7 सालों से नहीं हुए है । उनके चुनाव जल्दी हों,इसमें कोई संदेह नहीं

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है । इस बिल में यह बात कही गई है कि इसमें हम वृहत्तर लोकतंत्र की व्यवस्था कर रहे है,एस.सी.एस.टी.और महिलाओं के लिए हम आरक्षण की व्यवस्था कर रहे है और बेहतर वित्त प्रबंध हो,इसकी हम व्यवस्था कर रहे है । क्षेत्रों का विकास तेजी से हो और रक्षा भूमि का प्रबंध ठीक प्रकार से हो-आपने अपने बिल में ये उद्देश्य बताए है । ये बहुत अच्छे उद्देश्य हैं, लेकिन जैसा हमारी बहन सुषमा जो ने कहा कि इसमें जो बहुत सी खामिंया है,उन खामियों कसे दूर करने की नितांत आवश्यकता है । उस कमेटी को कोई वित्तीय अधिकार नहीं है । कोई भी प्रस्ताव अगर पारित होगा,तो कमेटी का अध्यक्ष उसको null and void कर देगा और ऊपर भेज देगा । लोकतंत्र में इतना बड़ा गलत काम हो,यह किसी भी प्रकार से उचित नहीं है । इसी तरह इस बिल में व्यवस्थाहै कि अध्यक्ष का चुनाव नहीं होगा, नॉमिनेशन होगा,यह भी बड़ी खराब व्यवस्था है । निश्चित रूप से इसमें परिवर्तन होना चाहिए और इसमें जनप्रतिनिधियों का बहुमत निश्चित रूप से होना चाहिए । अगर जनप्रतिनिधियों का बहुमत नहीं है,तो कैटोनमेंट में लोकतांत्रिक तरीके से काम नहीं हो सकता है ।

उपसभाध्यक्ष महोदय,117 लाख एकड़ भूमि रक्षा विभाग के लिए है,उसमें से केवल 15 लाख एकड़ जमीन ऐसी है, जो कैंट के इलाके के अंदर है,बाकी की जमीने डिफेंस के पाठ है और जैसा अभी माननीय सदस्यों ने बतायाकि उस पर बहुत से encroachments हो रहे है,औरउसका दुरूपयोग हो रहा है। यदि हम इस ओर ध्यान देंगे,तो यह दुरूस्त हो सकता है। निश्चित रूप से यह जो बिल पेश हुआ है,इसकी 365 धाराओं को पढ़ना बड़ा कठिन काम है। मैंने बड़ी मुश्किल से एक-दो घंटे इसको देखा, लेकिन ज्यादा समय नहीं देख पाया,तो आप तो शायद देख ही नही पाए होंगे,आपने तो शायद स्टैडिंग कमेटी की रिपोर्ट ही नहीं देखी होगी,जैसा बिल आया, वैसा ही आपने पेश कर दिया है और उसमें आज बहुत सी खामियां है। इन खामियों का दूर करने के लिए मैंने सुझाव दियाहै कि आप इस बिल का withdraw करके,फिर से ले आएं,तो शायद बहुत अच्छा होगा।

उपसभाध्यक्ष महोदय,मैं यह कहना चाहूंगा कि स्टैंडिंग कमेटी ने जो सुझाव दिए है,उनको इस बिल में शामिल करते हुए फिर से इस बिल को लाया जाए। इन्हीं शब्दों के साथ,मैं निवेदन करता हूं कि इस बिल पर पुनर्विचार होना चाहिए,बहुत-बहुत धन्यवाद।

श्री वीरेन्द्र भाटिया(उत्तर प्रदेश): उपसभाध्यक्ष जी,हम 2003 का बिल 2006 में 3 वर्ष में बाद डिसकस कर रहे है । यह सराहनीय प्रयास है,लेकिन इसके बावजूद भी जैसा कि मेरे पूर्व वक्ताओं ने कुछ बाते कहीं,इसमें संशोधन की आवश्यकता है ।

सबसे पहली बात यह है कि हम जब बात करते है कि ससंद और विधानसभाओं में महिलाओं को प्रतिनिधित्व देने के लिए कोई भी व्यवाथा नहीं की गई है मेरा सुझाव है की महिलाओं का प्रतिनिधित्व होना चाहिए और मिलना चाहिए,लेकिन जैसा कि इन्दिरा जी ने कहा कि इस बिल में कहीं भी महिलाओं का प्रतिनितिधित्व होना चाहिए और उनके लिए आरक्षण की व्यवस्था होनी चाहिए।

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दूसरी बात यह है कि जैसा सुषमा जी ने कहा कि हम जनतंत्र की बात कर रहे है और यह कर रहे है कि जनतंत्र के लिए हमने यह बिल लाया है,जिससे लोकतांत्रिक व्यवस्था हो,सके,जनता के द्वारा चुने हुए बोर्ड का गठन हो सके,लेकिन जब इसके सेक्शन पर दृश्य डालें,तो यह मालूम होता है कि निर्वाचित सदस्यों से अधिक नामांकित या पदेन सदस्यों की संख्या है। मैं समझता हूं कि पदेन सदस्यों की संख्या से अधिक निर्वाचित सदस्यों की संख्या होनी चाहिए। यह मेरा दूसरा सुझाव है।

(श्री उपसभापति महोदय पीठासीन हुए)

तीसरी बात यह है कि जैसा कहा गया कि पदेन सदस्यों को मत देने का अधिकार नहीं दिया गया है। सुषमा जी ने एक प्रश्न उठाया था। मैं समझता हूं कि पदेन सदस्यों को भी मत देने के अधिकार की व्यवस्था इस बिल में होनी चाहिए।

एक महत्वपूर्ण बात जय प्रकाश अग्रवाल जी ने उठाई थी कि जो नागरिक लोग कैंट की सम्पति में रह रहे है, जो सैनिक नहीं है,उनके बारे में क्या स्टेटस होगा,जिन्हें लीज़ पर कैंटोनमेंट बोर्ड की सम्पत्ति दी गई है,इसके बारे में उनका स्टेटस क्या होगा,इसकी भी इसमें व्यवस्था होनी चाहिए थी,जिससे उनके मन में संशय की भावना न रहे।

मैं समझता हूं कि 3 वर्षों के बाद यह बिल पेश हुआ है,लेकिन अभी भी यह अपूर्ण है। यद्यपि एक अच्छा प्रयास किया गया है और मैं इसका समर्थन करता हूं,अपनी पार्टी की ओर से भी समर्थन करता हूं ,लेकिन जो 3-4 बातें कहीं गई है,अन्य सदस्यों की ओर से भी जो सुझाव आए है,मैं उनका समर्थन करते हुए कहूंगा कि उन सुझावों को भी इसमें सन्निहित कर लिया जाए। धन्यवाद।

SHRI PRANAB MUKHERJEE: Mr. Deputy Chairman, Sir, first of all, I would like to express my gratitude to all the hon. Members who participated in the debate and made their valuable contribution on the various provisions of the Bill. While initiating the discussion, Sushmaji elaborately developed certain points, most of those points I will cover in the course of my reply. But before that, I would like to remove one misconception which I think some hon. Members might have. It is not just creation of a municipality. That is why you have used the words 'deemed municipality.' If it were a municipality, or if it were any other local body, perhaps there would not have been any need of bringing this Bill. Cantonment in the Act of 1924, when the Act was printed, it was very beautifully put—I do not know whose idea it was—that dictionary meaning of 'cantonment' is the 'temporary quarters of the troops.' Later on, those temporary quarters of the troops became permanent quarters

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of the troops. The first cantonment was created in 1758 in Barrackpore, in Bengal. Second cantonment, which hon. Member Mr. Mangani told, was in Danapur, which was created in 1768. And you take your mind to about 200 or 300 years ago, veering round this cantonment, urbanisation took place, and it was thought, in cantonment which was basically meant for the civic amenities of the troops who were stationed there, certain civic amenities are to be provided so that their health conditions, habitat conditions, remain perfect so that they are in a fit position, in a fighting position. But as it happened in course of development of civilisation, growth of civilisation, veering round this cantonment, some sort of urbanisation took place; and people found that there are better civic amenities in the cantonment area. Therefore, many-people who did not have anything to do with military also started living there. You go back to the history and there are the problems which guite a number of hon. Members have referred to like lease right, grants, etc. I am also flooded with a series of representations and letters from the MPs. Two hundred years ago, 150 years ago, 90 years ago, there were various ways of transfers. So, it was thought necessary and out of the 62 cantonments, only six cantonments were established after Independence. 56 cantonments Were established before the Independence, during the British days. It was thought whether we can provide better civic amenities to these cantonments and while providing better civic amenities, whether there should be military representation of the elected component. If the idea was to convert each cantonment into municipality, then, there was no need. Cantonment is basically meant for the location of the troops. Therefore, the predominance of the military interest is to be there. It is not my intention to create another local self-body. Enough municipalities are there. With urbanisation, there would be more; the trend of industrial development is more and more urbanisation and the problems are also coming. Even I received some recommendations that as the township grew, development took place veering round the cantonment; land prices of the cantonment are also very high. So, some suggestions are coming to me that you locate your cantonment outside the busy areas of the city so that these could be utilised more effectively commercially because the land prices are very high. But equally, I should have my problems because I am to locate such a huge number of Armed Forces in different cantonments. It is not simply possible. But, to provide the civil amenities,

we have thought that certain measures are to be taken. But, if you consider that it is a handicap, if you consider that it is a deficiency, mest respectfully, I will submit that this deficiency, this handicap, is inherent in the system because it will have to be under the command and under the control of the Station Officer. There is no other way. But within that, what type of arrangements we can make, we thought of. It is not correct to say that I have ignored the recommendations of the Standing Committee. Some hon. Member criticised that I have not even studied it. The Members have the privilege of coming to that type of conclusion, but those who know me will know that I am not new in this job. From 1970s, I am in the Government and the first lesson that one of my officers, a civil servant, taught me that if you want to learn something, read the file from the noting of, at least, the Deputy Secretary, if not, the Under Secretary. And till date, I have developed that habit. That is why, when a smart Minister can dispose of a file in 5 minutes, I take, not 50 minutes, but, at least 15-20 minutes because, that is in-built in my habit. So, please do not be under the impression that I have not studied it. But, it is equally true that I have not accepted all the recommendation. Out of 92 recommendations, I have accepted 42 recommendations. I have accepted one of the major recommendations about which many of you commented, that is, what is to be done about the development of 15 lakh acres of defence land. But surely, I would like to tell you that there should not be any illusion on this score because I am not going to hand over these lands to the promoters to construct the high rise buildings and complexes because the defence requirement is to be kept in view, and whatever is needed, we will be doing that. It is not correct to say that whenever the requirement of the society comes or the developmental Proposals come, we do not accept them. Just on 23rd, I was in Pune. sitting along with the local MP and the chairperson of the Municipal Corporation, for the construction of roads, for the link roads and for the development of airport. There, along with my officers, I took the decision. Delhi Metro Rail is substantially on the defence land. For the Bangalore development projects, substantially, we are giving the defence land. That is why a decision was taken, and I do consider very correctly taken in 1990, not long ago, that even if a small piece of defence land is to be transferred, it is to be decided at the level of the Cabinet, not at the level of the Defence Minister, and I do feel that it is a very judicious decision. Otherwise, in the days of land grabbing, I am sorry for using this phrase,

perhaps, you would have been confronted with a situation that all the prime lands have gone.

Coming to the observation which Sushmaji made that why didn't we do it? It is not that we wanted to create full-fledged municipalities. That is why we kept it like this, 8 nominated members and 8 elected members. Certain hon. Members made their observations that is why you are not making the reservations, it is one of the reasons why it has taken so much time. Right from 2003 to 2006, reasons are obvious. In 2003, the Bill was introduced here. After that, Lok Sabha was dissolved in 2004. Thereafter, new Standing Committees were constituted, and Bills were referred to them. They submitted their report. In 2005, we could have passed that Bill. In the last Session, I introduced the Bill. But, Sushmaji has very correctly pointed out that it is a voluminous Bill. There are 365 clauses, 5 schedules, and a large number of amendments are there. Therefore, it will take time. That is why some time has been taken. I need not make any comments because, you know, nowadays, you do not get much time for the legislation. A lot of other issues are keeping Parliament engaged. But, then, for reservation, we have provided clause 31.1 have not mentioned that. But, if you read clause 31 (d), you will find that the Government will, by rules, divide the cantonment areas in wards, and reservation for the Scheduled Castes, Scheduled Tribes and women will be made by the rules. A provision has been made in clause 31, subclause (d). Therefore, that is one aspect which we thought is needed. In regard to the provision for certain facilities which are to be created, I don't say that in all cantonments, we have been able to provide certain facilities which are desirable. But in most of the cases, the election could not take place because of the simple fact that we were hoping that the Bill would be passed and once the Bill was passed, the reservations would also be there and we would hold the elections.

My friend, Yelliaiah Nandiji, was talking of the election in the Secunderabad Board. It is because of the High Court direction. The election has to take place; election will take place, and after that, we will seek the advice of the High Court. If they say that 'you should hold elections under the new Act', we will have it. The problem is that there cannot be any readymade solution in respect of the properties which they are holding in these civil areas because these are all related to the titles. Whatever decision we may take, even the cantonment boards say

that it is not binding because people will go to the court, and Members are fully aware of how much time a court takes to resolve the different issues so far as the title is concerned.

Some comment has been made why you are not giving the power to the Board itself to impose the taxes. For very obvious reasons. We want development. And excuse me, as an old hat in the Ministry of Finance, I do always feel that taxation can be done. Though the basic principle of parliamentary representation is 'no taxation without representation', the fact of the matter is, people's representatives are always subjected to tremendous pressure because taxation is the most unwelcome job of the people, which is to be undertaken by the representatives. That was why, once a prince has pointed out that a prince should always remember that a man can forgive the murderer of his father, but a man cannot forgive a person who forfeited his property. Therefore, I do feel that if you give the right to impose taxes on the elected members, and if a cantonment is having 20,000 people and eight members-and each elected member will be known to the electorate-it would be extremely difficult for him to take hard decisions. But for development, we require them. And I say, and very frankly I have admitted, that it is not full democratisation. It was to better an arrangement, which we have had earlier, by enhancing the number of members, by having the elected Vice-President, and if theoretically 'ves', provision is there. But hardly any board has been superseded in the contemporary period. I checked up from the officers; no supersession has taken place in the recent period. Therefore, with taxation, we thought, it would be better to keep it up.

Concerning clause 97,I request Sushmaji to bear in mind that on this clause, there is no recommendation of the Standing Committee. The order of a District Court confirming, setting aside or modification of an order in respect of any valuation or assessment or liability to assessment or taxation shall be final because some finality is to be given and I don't think that there is any justification for removing the appeal.

Clause 67 is for fees. Fees are not taxation. Fees are collected for providing certain services. In respect of taxation, clause 66,1 have already stated that it has provided a sound base for the financial health of the Boards. We have noted that there are certain Cantonments Boards which are financially weak and there are Certain Cantonment Boards which

are financially sound. So, we felt that, instead of depending on the Government, there should be a provision for cross-subsidisation. Recently I have gone to one of the Cantonments, the Barrackpore Cantonment, for a formal inauguration. There I was pleased to see that from the Cantonment Board fund they have provided drinking water facilities not only to civic areas within the jurisdiction of the Cantonment Board but also to 9,000 people outside the Cantonment Board. They are getting benefit out of it. This is possible. Not a single rupee has been taken from the State Government or from the Union Government. They even did not charge it from the Defence. We are not to spend much on the Cantonments.

Shri Shyam Benegal has raised a very valuable point about the heritages. We have made provision in clause 164. That will also be taken note of. Apart from that, some of the buildings, furniture, paintings— Sushmaji is aware of it-in the old Cantonments are being simply destroyed. I have asked my officers, as quickly and as fast as possible they can, to procure them and preserve them. If they can't preserve them, let them be transferred to those who can preserve them because these are national heritages. We must have them. Normally, the Army maintains them better than the civilian population. That is also a fact. But still, if we find that they could not be properly protected, we should make some arrangements for their proper upkeep.

Mr. Deputy Chairman, I have already replied to certain other points Now we have increased the number. But I must say that it is not adequate. if you compare it with the electoral ratio, it is much less. Compared to the Municipalities and big Corporations, the electorate and the elected ratio in the Cantonment Boards is much favourable becuse the total number is increased from 341, as per the existing Act, to 392. I have already mentioned about women representation.

I have stated that out of the 95 recommendations of the Standing Committee, I have accepted 42 recommendations. I don't say that this Bill is foolproof. There may be certain lacunae. There will be no problem. As and when we implement the provisions of this Bill, after putting them into operation, if we find that it requires certain amendments and corrections, surely, we will be able to do them.

In respect of the problem which the former Mayor of Kolkata Corporation'

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and my old friend, Prasantababu, referred to, it is a genuine problem. Here also it is reciprocal. But we have taken it up that, at least, the municipal body should be compensated, if they can't collect revenue from Central properties as property tax. This issue, of course, is a larger issue.

Another point which has been referred to is regarding the thoroughfare through the Danapur Cantonment. Though it is not within the purview of this Bill, surely. I will discuss this problem with my colleague in the Ministry of Surface Transport. Perhaps the best course would be to have a bypass because a town has developed through that area. Therefore, in some areas, we are helping them by providing lands. But if it is too long a stretch, then, it becomes a problem from the security point of view also. Nowadays, nobody knows what would happen at what point of time. Therefore, the best course would be to have a bypass. In certain areas, we are having it because over the years, urbananisation has taken place around the Cantonments.

With these words, I request the hon. Members to lend their support to this Bill.

श्री मंगनी लाल मंडल(बिहार): उपसभापति महोदय,मैंने आपके माध्यम से माननीय मंत्री जी से दानापुर केन्टोनमेंट की सड़क की समस्या के बारे में अनुरोध किया था, उस तरफ मैं आपका ध्यान दिलाना चाहता था। वह सड़क जो बीचो-बीच से जाती है ...(व्यवधान)...

श्री प्रणब मुखर्जी: मैंने इसीलिए तो कहा था ...(व्यवधान)...

श्री मंगनी लाल मंडल(बिहार): नहीं इस मामले में आपने कोई चर्चा नहीं की,इसीलिए मैं पूछ रहा हूं।

SHRI PRAMAB MUKHERJEE: I just told you that I wold take it up with my colleague, the Minister of Surface Transport. The first thing I mentioned about it...

श्री नंदी येल्लैयाः डेफ्टी चेयरमैन सर,एक क्लैरिफिकेशन है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: He has given all the information in detail. What else do you want?

श्री नंदी येल्लेया: सर,में, रक्षा मंत्री जी से यह क्लैरिफिकेशन चाहता हूं कि सिकन्दराबाद कैन्टोनमेंट के अन्दर 1924 में जो एक्ट बना था,उस जमाने में बलारम में पब्लिक युटिलिटी के

लिए एक हॉस्पिटल बना था। लेकिन आज समाज के अन्दर देखते है कि जिनके पास पैसा है,वही लोग नसिंग होम में इलाज करवाने के लिए जाते है। मैंने वहां एक अस्पताल बनाने की इच्छा की थी आज से दस वर्ष पहले,मैं आपसे डिफेंस की लैंड नहीं मांग रहा हूं,जो ऐक्सैस लैंड है,जिसका डिफेंस से कोई ताल्लुक नहीं है और जो ऐसे ही पड़ी हुई है,वहां पर एक हॉस्पिटल बनाने केलिए मैं जगह की मांग रहा हूं। बलारम से गांधी हॉस्टिपल आने के लिए ग्याहर किलोमीटर का रास्ता है,कई बार सीरियस केसिज़ भी होते है। मैं रक्षा मंत्री जी से कहना चाहता हूं कि जहां पर ऐक्सैस लैंड है,उसे आप किसी और इंस्टीट्यूशन को मत दीजिए। मैंने स्पेसिफिकली सिंदरांबाद कैन्टोनमेंट की बात की है ...(व्यवधान)...

श्री उपसभापति : वह तो बता दिया है न ...(व्यवधान)...इन्होंने यह बता दिया था।

SHRI PRANAB MUKHERJEE: Sir, you would appreciate that it is not possible to answer individual problems of all the 62 Cantonments. But whenever any developmental proposal comes from certain areas, we will look into it and, if possible, we will do it. In this case also, I will consider it.

SHRI N. JOTHI (Tamil Nadu): Sir, what I am going to raise is a general issue. I have a small doubt which the hon, Minister can clarify. In clause 12 (9) at Page 8, it says, "The Member of Parliament and Member of Legislative Assembly representing constituencies which comprises wholly or partly the cantonment area..." I would like the hon. Minister to clarify as to whether the Member of Parliament includes a Member of the Lok Sabha or a Member of the Rajya Sabha or both.

SHRI PRANAB MUKHERJEE: Of course, it is the Lok Sabha Member because cantonment is located in a territory, and territory comes within a territorial areas of a Member of the Lok Sabha. The Members of Rajya Sabha do not have any territory.

SHRI N. JOTHI: You had been a Member of the Rajya Sabha for a long period(Interruptions) We have got a nodal district...

SHRI PRANAB MUKHERJEE: We have stated, "representing that constituency where the cantonment is located."

SHRI N. JOTHI: I would request the hon. Minister to consider including Rajya Sabha Members who are residing in that locality ...(Interruptions) I am not speaking for myself. I am not residing in any cantonment area. Even if I happen to be there, kindly exclude me from

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that. I am only saying it as a general case. In times of dissolution of the Lok Sabha, inclusion of a Rajya Sabha Member can be considered. That is No. 1, Secondly, in Schedule IV at Page 113, "Cases under which police may arrest without warrant", in clause 289 (1) (a) (v), you have mentioned 'begging'. You kindly look at the description given here. My Lord, have you got it?(Interruptions)... Mr. Minister, have you got it?

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh) Sir, he has just come out of the court ...(Interruptions)...

SHRI N. JOTHI: Sorry, Sir. ...(Interruptions)... Quite often, I make such mistakes. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He forgets that he is in Rajya Sabha. ...(Interruptions)...

SHRI N. JOTHI: Sir, please look at 289(1)(iv) at page 87. Sir, begging is not a great offence to be arrested without warrant. We can instead say,

"He will be removed from that area." Sir, who is a beggar? he is seeking alms.

SHRI PRANAB MUKHERJEE: Okay, agreed(Interruptions).....

MR. DEPUTY CHAIRMAN: He has agreed to it (Interruptions)......

SHRIMATI S.G. INDIRA: Sir, these are all the points I made, but I did not get replies from the hon. Minister(Interruptions).....

SHRI N. JOTHI: Sir, first of all, nobody wants to be a beggar. After all, he is a soul(Interruptions).....

MR. DEPUTY CHAIRMAN: Your point is well taken.

SHRI N. JOTHI: He is a soul born without a(Interruptions).....

SHRI PRANAB MUKHERJEE: I have already acepted your point. Why are you going on arguing?

SHRI N. JOTHI: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, the question is:

"That the Bill to consolidate and amend the law relating to the administration of Cantonments with a view to impart greater democratisation, improvement of their financial base to make provisions for developmental activities, proper regulation, control and management of defence lands including extension of cantonment laws to such lands situated throughout the territory of India and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. In Clause 2, there is one amendment (No.4) by the hon. Minister.

CLAUSE-2

Definitions

SHRI PRANAB MUKHERJEE: Sir, now, Sushmaji's thing comes. And, here, I can tell you one thing. Sir, just for one minute, I take your indulgence because I did not answer that point. I have taken note of your view. But, I thought as most of the amendments are related to the recommendations of the Standing Committee and others/but I thought that would have been better to reprint it. It would not have been very costly, but it would have given a lot of facility to the Members to read it. Henceforth, I will accept that. And now, my ordeal starts. (Interruptions)

Sir, I move:

4. That at page 3, *for* lines 40 and 41, the following be *substituted,* namely:---

"therein, or declared as such by the Chief Executive Officer and in case of a dispute, as decided by the District Magistrate;"

The question was put and the motion was adopted.

Clause 2, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there is one amendment (No.5) by the hon. Minister.

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CLAUSE-3

Definition of cantonments

SHRI PRANAB MUKHERJEE: Sir, I move:

5. That at page 5, *for* lines 43 to 46, the following be *substituted*, namely:—

"(3) When any place is declared a cantonment under sub-section (1), the Central Government shall constitute a Board within a period of one year in accordance with the provisions of this Act:

Provided that the Central Government may, for the reasons to be recorded in writing, extend the said period of one year for a further period of six months at a time:

Provided further that the Central Government may, until a Board is constituted, by order make necessary provisions for the efficient administration of the cantonment."

The question was put and the motion was adopted.

Clause 3, as amended, was added to the bill.

MR DEPUTY CHAIRMAN: In Clause 4, there are two amendments (Nos. 6 and 7) by the hon. Minister.

CLAUSE-4

Alteration of limites of cantonments

SHRI PRANAB MUKHERJEE: Sir, I move:

- 6. That at page 6, line 11, *for* the words "within six weeks" the words "within eight weeks" be *substituted*.
- That at page 6_r line 15, for the words "expiry of six weeks" the words "expiry of eight weeks" be *substituted*.

The questions were put and the motions were adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill

MR. DEPUTY CHAIRMAN: In Clause 6, there are three amendments (nos. 8 to 10) by the hon. Minister.

CLAUSE-6

Disposal of cantonment fund when area ceases to be a cantonment

SHRI PRANAB MUKHERJEE: Sir, I move:

- 8. That at page 6, line 25, in marginal headling, *after* the words "cantonment fund" the words "and cantonment development fund" be *inserted*.
- 9 That at page 6, line 27, *after the words* "cantonment fund" the words "or the cantonment development fund" be *inserted*.
- 10. That at page 6, line 32, *after* the words "cantonment fund" the words "or the cantonment development fund" *be inserted.*

The questions were put and the motions were adopted.

Clause 6, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there are three amendments (No.11 to 13) by the hon. Minister,

CLAUSE-7

Disposal of cantonment fund when area ceases to be included in a cantonment

SHRI PRANAB MUKHERJEE: Sir, I move:

- 11. That at page 6, line 34, in marginal heading, *after* the words "cantonment fund" the words "and cantonment development fund" be *inserted.*
- 12. That at page 6, line 36, *after* the words "cantonment fund" the words "or the cantonment development fund" be *inserted*.
- 13. That at page 6, line 43, *after* the words "cantonment fund" the words "or the cantonment development fund" be *inserted*.

The questions were put and the motions were adopted.

Clause 7, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there is one amendment

(No. 14) by the hon. Minister.

CLAUSE-8

Application of funds and property transferred under sections 6 and 7

SHRI PRANAB MUKHERJEE: Sir, I move:

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14. That at page 6, for line 46, the following be substituted, namely:—

"8. Any cantonment fund or a cantonment development fund or a portion thereof or other property of a"

The question was put and the motion was adopted.

Clause 8, as amended, was added to Vie Bill.

Clause 9 was added to the BUI.

MR. DEPUTY CHAIRMAN: In Clause 10, there is one amendment (No. 15)by the hon. Minister.

CLAUSE-10

Cantonment Board

SHRI PRANAB MUKHERJEE: Sir, move:

15. That at page 7, *for* lines 11 and 12, the following be *substituted,* namely:—

"(2) Every Board shall be deemed to be a municipality under article 243P(e) of the Constitution for the purposes of-

- (a) receiving grants and allocations; or
- (b) implementing the Central Government schemes of social welfare, public health, hygiene, safety, water supply, sanitation, urban renewal and education."

The question was put and the motion was adopted.

Clause 10, as amended, was added to the Bill.

Clause 11 was added to the Bill.

CIAUSE-12

Constitution of Cantonment Boards

MR. DEPUTY CHAIRMAN: We shall now take up Clause 12. There are three amendments (Nos. 96 to 98) by Smt. Sushma Swaraj.

SHRIMATI SUSHMA SWARAJ: Sir, I beg to move:

96. That at page 7, *line* 40, *for* the words "eight members" the words "nine Members" be *substituted.*

- 97! That at page 8, line 13, *for* the words "seven members" the words "eight members" be *substituted*.
- 98. That at page 8, line 44, *for the words* "but without a right to vote" the words "with a right to vote" be *substituted*.

सर,में तीनों अमेंडमेंट मूव करती हूं। मैं रक्षा मंत्री जी से कहना चाहूंगी कि उन्होंने जवाब देते हुए यह कहा कि पैरिटी लाने के लिए हमने 7 से 8 और 6 से 7 किया। मेरा फिर से कहना यह है कि जब ग्रेटर डेमोक्रेटाइजेशन की बात करते है, तो निर्वाचित सदस्यों की संख्या पदेन और मनोनीत सदस्यों से चाहे एक ज्यादा हो ,ज्यादा होनी चाहिए या तो हम यह नही कहें कि हम लोकतंत्रीकरण कर रहे है। फिर हम कहें कि मि अधिकारियों के माध्यम से चलाना चाहते है। दूसरा,मैंने कहा था कि ईवन और लोड का मामला । जब सारे फैसले वोट से होने है,तो एक नम्बर ज्यादा होना चाहिए। अब आपके नम्बर 8 और 8मिलकर 16 हो रहे है या 7 और 7 मिलकर 14 हो रहे है। इसलिए मैं तीनों अमेंडमेंट प्रेस करती हूं,क्योंकि ये साउंड अमेंडमेंट है बहुत लोगों ने कहा है कि निर्वाचित सदस्यों की संख्या केटेगरी वन में 9 हो जाये मतलब क्लास वन कंट्रोनमेंट्स में और केटेगरी टू cantonments में निर्वाचित सदस्यों की संख्या 7 की जगह पर 8 हो जाये।

सर,मैं संशोधन प्रस्तुत करती हूं।

The questions were proposed.

SHRI PRANAB MUKHERJEE: Sir, I have already replied that this is not possible and in many of the Boards there are even number of members. So, it is not that insurmountable problems. Let us have it.

MR. DEPUTY CHAIRMAN: I now put the amendments (Nos. 96 to 98) to vote.

Amendments (Nos. 96 to 98) were negative.

Clause 12 was added to the Bill.

Clause 13 was added to the Bill.

CLAUSE-14

Term of office of members

MR. DEPUTY CHAIRMAN: We shall now take up clause 14. There is two amendments (Nos. 16 & 17) by the Minister

SHRI PRANAB MUKHERJEE: Sir, I move that:

- 16. That at page 9, for lines 29 to 32, the following be substituted, nemely:---
 - "14. (1) Save as otherwise provided in this section, the term of office of a member of a Board shall be five years and shall commence—
 - (a) in case of an elected member, from the date of notification of his election under sub-section (8) of section 12, or from the date on which the vacancy has occurred to which he is elected, whichever is later; and
 - (b) in case of a nominated member, from the date of nomination under clauses (b) and (f) of sub-section (3), clauses (b) and (f) of sub-section (4) and clauses (b) and (f) of sub-section (5) of section 12, or the date of vacancy under clause (b) of sub-section (1) of section 18, whichever is later, and the member so nominated shall be able to take part in the proceedings of the Board:"
- 17. That at page 9, *for* lines 46 and 47, the following be *substituted* namely-"continue in office until the election of his successor is notified under sub-section (8) of section 12 or the nomination of his successor, as the case may be."

The questions were put and the motions were adopted.

" Clause 14, as amended, was added to the Bill.

Clause 15 was added to the Bill.

CLAUSE-16

Vacancies in special cases

MR. DEPUTY CHAIRMAN: We shall now take up clause 16. There are four amendments (No. 18 to 21).

SHRI PRANAB MUKHERJEE: Sir, I move that:

18. That at page 10, *for* lines 10 tc 16, following be *substituted* namely:---

- "16. (1) If for any cause at an election no member is elected, or if the elected member is unwilling to serve in the Board, fresh election shall be held to fill up such vacancy."
- 19. That at page 10, lines 25 to 28, be *deleted*.
- 20. That at page 10, line 29 *for* the bracket and letter "(c)", the bracket and letter "(b)", be *substituted*.
- 21. That at page 10, for lines 41 to 43, the following be substituted namely:----
- "(5) The term of office of a member nominated under this section shall expire at the time at which it would have expired if he had been elected at the casual election"

The questions were put and the motions were adopted.

Clause 16, as amended, was added to the Bill.

CLAUSE-17

Oath of affirmation

MR. DEPUTY CHAIRMAN: We shall now take up clause 17. There are two amendments (Nos. 22 and 23) by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

- 22. That at page 10, line 44, the bracket and figure "(1)" be deleted.
- 23. That at page 11, lines 1 to 5 be deleted.

The questions were put and the motions were adopted.

CLAUSE 17, as amended, was added to the Bill.

CLAUSE-18

Resignation

MR. DEPUTY CHAIRMAN: Now, we shall take upclause 18. There is one amendment (No. 24) by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move that:

24. That at page 11, line 7, for the words"forward it for orders" the words "forward it for acceptance and notification" be *substituted*.

The question was put and motion was adopted.

Clause 18, as amended, was added to the Bill.

CLAUSE-1

President and Vice-President

MR. DEPUTY CHAIRMAN: We shall now take up clause 19. There are three amendments (Nos. 25 and 26) by the Minister and (No. 99) by Smt. Sushma Swaraj.

SHRIMATI SUSHMA SWARAJ: Sir, I move:

99. That at page 11, *for* lines 20-21, the words "The President of the Board shall be elected from amongst the elected members of the Board" be *substituted*.

MR. DEPUTY CHAIRMAN: I shall now put to vote the amendment of Smt. Sushma Swaraj.

Amendment No. 99 was negatived.

SHRI PRANAB MUKHERJEE: Sir, I move that:

- 25. That at page 11, line 29, *after* the words "In every Board", the words "except in case of a Board falling under Category IV Cantonment" be *inserted*.
- 26. That at page 11, after line 31, the following be inserted, namely:— "(4) In case of a Board falling under Category IV Cantonment, the Vice-President shall be elected by draw of lot under the supervision of the President of the Board in such manner as he may decide."

The questions were put and motions were adopted.

Clause 19, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall now take up clause 20. There is one amendment (No. 27) by the Minister.

CLAUSE-20

Term of office of Vice-President

SHRI PRANAB MUKHERJEE: Sir, I move:

27. That at page 11, *for* line 42, the following be *substituted*, namely—"if a resolution to this effect is passed by the Board and the other elected member shall become the Vice -President."

The questions were put and motions were adopted.

Clause 20, as amended, was added to the Bill.

Clauses 21 to 25 were added to the Bill.

CLAUSE-26

Special Power of the Chief Executive Officer

MR. DEPUTY CHAIRMAN: We shall now take up clause 26 of the Bill. There is one amendment (No. 28) by the hon. Minister.

SHRI PRANAB MUKHERJEE: Sir, I beg to move:

That at page 13, for line 16, the following be substituted, namely:-

"State with the approval of the Central Government"

The question was put and motion was adopted.

Clause 26, as amended, was added to the Bill.

Clauses - 27 and 28 were added to the Bill.

CLAUSE-29

Qualification for being a member of the Board

MR. DEPUTY CHAIRMAN: We shall, now take up clause 29 of the Bill. There is one amendment (No.29) by the hon. Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 14, line 34, for the words "as a legal practitioner by order of any competent" the words this prefession or callings by order of any competent" be *substituted*.

The question was put and the motion was adopted.

Clause 29, as amended, was added to the Bill.

Clauses - 30 to 38 were added to the Bill.

CLAUSE-39

Meetings

MR. DEPUTY CHAIRMAN: We shall now take up clause 39 of the Bill. There is one amendment (No.30) by the hon. Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 19, line 33, *after* the words 'in like manners the words "but not more than twice except in case of a public emergency" be *inserted*.

RAJYA SABHA

The question was put and motion was adopted.

Clause 39, as amended, was added to the Bill.

Clauses 40 to 42 were added to the Bill.

CLAUSE-43

Minutes

MR. DEPUTY CHAIRMAN: We shall now take up clause 43 of the Bill. There are two amendments (Nos. 31 & 32) by the hon. Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 20, for line 11, the following be substituted, namely:-

"Cantonment and its authenticated copies may be made available to him on request, at a nominal cost to be decided by the Board."

That at page 20, line 13 *after* the words" or information to" the words "every Member of the Board,"be *inserted*.

The questions were put and motions were adopted.

Clause 43, as amended, was added to the Bill.

Clauses 45 to 46 were added to the Bill.

CLAUSE-47

Committees for civil areas

MR. DEPUTY CHAIRMAN: We shall now take up clause 47 of the Bill. There are two amendments (Nos. 33 and 34) by the hon Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 20, for lines 41 to 43, the following be *substituted,* namely:---

"137, section 143, section 147, section 149 and section 262 shall be exercised or discharged in respect of a civil area by the civil area committee"

That at page 20, lines 45, the word and figure" section 140" be *deleted*.

The questions were put and motions were adopted.

[1 August, 2006]

Clause 47 as amended, was added to the Bill.

Clause 48 to 61 were added to the Bill.

CLAUSE-62

Duties of Board

MR. DEPUTY CHAIRMAN: We shall now take up clause 62. There are three amendments (Nos. 35, 36 and 37) by the hon. Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 25, line 26, for the words "pure and wholesome"the word "potable" be *substituted*.

That at page 26, after line 2, the following be inserted, namely"

"(xxiii) celebrating Independence Day and Republic Day and incurring expenditure thereon;"

That at page 26, line 3, for the bracket and roman numeral"(xxiii)" the bracket and roman numeral "(xxiv)" be substituted.

The questions were put and motions were adopted.

Clause 62, as amended, was added to the Bill.

Clause 63 was added to the Bill.

Clause: 64 - Discretionary functions of Board

MR. DEPUTY CHAIRMAN: We shall now take up clause 64. There are three amendments (Nos. 38,39 and 40) by the hon. Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 26, for lines 41 and 42, the following *be substituted*, namely:---

"(xvii) conservation and maintenance of ancient and historical monuments, archaeological sites and remains or place of public importance in the cantonment;"

That at page 27, after line 36, the following be inserted, namely:-

[1 August, 2006] RAJYA SABHA

"Explanation "For the purposes of clause (xvii)"

- (a) "conservation" means the supervision, management and maintenance of a place to retain its historical, architectural, aesthetic or cultural sighificance or of environment and includes the protection, improvement, preservation, restoration, reconstruction and adoption or a combination of more than one of these activities, and the use of such place in a way that ensures the social as well as economic benefits;
- (b) "ancient and historical monuments, archaeological sites and remains or place of public importances include buildings, artefacts, structures, areas, or precincts of historical or aesthetical or educational or scientific or cultural or environmental significance, and those natural features of environmental significance or scenic beauty, as may be declared by the Board."

That at page 27, for line 40, the following be *substituted*, namely:—

"cantonment fund or the cantonment development fund"

The questions were put and the motions were adopted.

Clause 64, as amended, was added to the Bill.

CLAUSE-66

General Power of Taxation

MR. DEPUTY CHAIRMAN: We shall now take up clause 66. There is one amendment (No. 100) by Shrimati Sushma Swaraj:

श्री मती सुषमा स्वराजः सर,मैं प्रस्ताव करती हूं कि:

100. That at page 28, clause 66 be deleted.

MR. DEPUTY CHAIRMAN: I shall now put the amendment (No. 100) moved by Shrimati Sushma Swaraj to vote.

Amendment (No. 100) was negatived

Clause 66 was added to the Bill.

CLAUSE-67 Charging of fees

MR. DEPUTY CHAIRMAN: Now we shall take up Clause 67. There is one amendment (101) by Shrimati Sushman Swaraj.

SHRIMATI SUSHMA SWARAJ: Sir, I beg to move:

(101) That at page 28, clause 67 be deleted.

MR. DEPUTY CHAIRMAN: I shall now put to vote the amendment of Smt. Sushma Swaraj.

Amendment No. (101) was negatived.

Clause 67 was added to the Bill.

CLAUSE-68

Norms of property tax

MR. DEPUTY CHAIRMAN: We shall now take up Clause 68. There is one amendment (No. 102) by Shrimati Sushma Swaraj. SHRIMATI SUSHMA SWARAJ: Sir, I beg to move:

(102) That at page 29, lines 2-3, the words" and shall consist of not less than ten and not more than thirty per cent of the annual rateable value of lands and buildings" be *deleted*.

Amendment No. (102) was negatived.

Clause 68 was added to the Bill.

Clauses 69 to 76 were added to the Bill.

CLAUSE-77

Authentication of assessment list

MR. DEPUTY CHAIRMAN: We shall now take up Clause 77. There is one amendment(No41) by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

41. That at page 31, lines 23 and 24, for the words "or Principal Director or Director, Command" the words "the Command or the Principal Director" be *substituted*.

The question was put and motion was adopted.

Clause 77, as amended, was added to the Bill.

Clause 78 to 91 were added to the Bill.

RAJYA SABHA

CLAUSE-92

Lease of octroi, terminal tax or toll

MR. DEPUTY CHAIRMAN: We shall now take up Clause 92. There is one amendment (No. 42).

SHRI PRANAB MUKHERJEE: Sir, I move that:

42. That at page 35, line 9, the words "President Cantonment" be *deleted*.

The questions was put and motion was adopted.

Clause 92, as amended, was added to the Bill.

Clauses: 93 to 95 were added to the Bill.

CLAUSE-96

Conditions of right to appeal

MR. DEPUTY CHAIRMAN: We shall now take up Clause 96. There is one amendment (No. 43).

SHRI PRANAB MUKHERJEE: Sir, I move:

43. That at page 36, line 17, for the words "appeal is determined", the words "appeal is decided" by *substituted*.

The question was put and the motion was adopted.

Clause 96, as amended, was added to the Bill.

CLAUSE-97

Finality of appellate orders

MR. DEPUTY CHAIRMAN: We shall now take up Clause 97. There is one amendment (No. 103) by Shrimati Sushma Swaraj.

SHRIMATI SUSHMA SWARAJ: Sir, I beg to move:

(103) That at page 36, clause 97 be deleted.

सर,मैं संशोधन प्रस्तुत करते हुए कुछ बोलना चाहती हूं और आपको भी थोड़ा आराम मिल जाएगा क्योंकि आप भी लगातार बोल रहे है । यह सूविधाजनक होगा ।...(व्यवधान)...

श्री उपसभापतिः इसलिए बोलना चाहती हैं।

श्री मती सुषमा स्वराजःसर,धारा -97 पर बोलते हुए,माननीय रक्षा मंत्री जी ने कहा है कि इस पर स्टेंडिंग कमेटी की कोई सिफारिश नहीं है। मैं जानती हूं कि इस पर स्टेंडिंग कमेटी की कोई सिफारिश नहीं है और मैंने प्रारम्भ में ही यह कहा था कि शायद ज्यादातर अमेंडमेंट्स स्टेंडिंग कमेटी की सिफारिशों से लिए है,लेकिन कुछ उनसे अलग भी लिए है,जैसे धारा-12

उपधारा-9 का अमेंडमेंट्स है,स्टेडिंग कमेटी की सिफारिश नहीं हुई है। धारा-19,उपधारा-1 एक का अमेंडमेंट्स,स्टेंडिंग कमेटी की सिफारिश नहीं हुई है। लेकिन धारा-97 में स्टेंडिंग कमेटी की सिफारिश क्यों नहीं है,यह मैं आपको बताना चाहती हूं। उपसभापति जी,धारा-97 finality of orders के बारे में है,कि डिस्ट्रिक्ट कोर्ट का आर्डर फाइनल होगा,सुपररियर कोर्ट्स में आप अपील नहीं कर सकते,यानी न आप होई कोर्ट जा सकते है और न ही आप सुप्रीम कोर्ट जा सकते है,केवल डिस्ट्रिक्स कोर्ट का आर्डर फाइनल होगा। इस धारा-97 पर स्टेंडिंग कमेटी की सिफारिश इसलिए नहीं है क्योंकि 97 का सीधा संबंध 93 से है।आप धारा-93 पढ़िए,इसमें जहां पर अपील का चैप्टर शुरू होता है,वहां पर कहा गया है:

"An appeal against the assessment or levy of, or against the refusal to refund, any tax under this Act shall lie to the District Court."

धारा-93 यह कहती हैं कि डिस्ट्रिक्स कोर्ट पहला कोर्ट होगा,जहां अपील होगी । यानी उससे पहले लोअर कोटर्स में अपील नहीं होगी। धारा-97 यह कहती है कि यह आखिरी कोर्ट होगा। जब हम 93 और 97 को इकक्ट्टा पढ़ते है तो इसका मतलब यह है कि यह बिल कह रहा है कि पहली और अंतिम अपील डिस्ट्रिक्ट कोर्ट्स में होगी,तो स्टेंडिंग कमेटी ने 93 पर अपनी रिकमेंडेशन दी थी और उन्होनें 93 में यह कहा था:

"The Committee feels that administrative mechanism should be put in place to hear the appeal against the assessment or levy of or against the refusal to refund any tax under this act, so that the cantonment inhabiants should not have to take recourse to district Courts which is costlier and time-consuming affair;"

तो स्टेंडिंग कमेटी को यह लगा कि 93 की अमेंडमेंट सरकार मान लेगी,तो फिर 97 की आवश्यकता नहीं रह जाती । इसलिए उन्होंने 97 पर किसी तरह का कोई रिकमेंडेशन नहीं दिया , क्योंकि अब डिस्ट्रिक्ट कोर्ट अपील का पहला कोर्ट है और आखिरी कोर्ट है,चूंकि उन्होंने 93 की रिकमेंडेशन नहीं मानी,इसलिए मैंने 97 को डिलीट करने का संशोधन दिया है । मैं माननीय रक्षा मंत्री जी का बताना चाहती हूंकि अगर आप स्टैडिंग कमेटी द्वारा धरा 93 में की गई recommendations मान लेते,तो मैं भी धारा 97 का अमेंडमेंट लेकर नहीं आती,लेकिन चूंकि स्टैंडिंग कमेटी ने धारा 93 में recommendations दी थी और यह कहा था कि आप डिस्ट्रिक्ट कोर्ट से पहले,अपील सुनने का एक administrative mechanism बनाइए । अगर आप मुझे यह आश्वासन देते है कि आप administrative mechanism बनाएंगे,तो मैं अपना संशोधन press नहीं करूंगी,लेकिन आप कहते है कि आप कोई administrative mechanismनहीं बनाएंगे,तो मैं अपना संशोधन press करूंगी।

RAJYA SABHA

The question was proposed

SHRI PRANAB MUKHERJEE: I will look into it. That is a good suggestion. But, I just cannot make the commitment and change it. It is relating to administrative mechanism. It cannot be provided in the Act.

श्री मती सुषमा स्वराजः फिर मैं press करूंगी।

श्री उपसभापतिः वे assurance दे रहे है कि I will look into it. वे बोल रहे है कि it is a good suggestion एक तो withdraw करो ।

श्री मती सुषमा स्वराजः सर,मेरा संशोधन तो वैसे भी नैगेटिव होना है, कौन सा उसका पार्ट होना है,तो कम से कम मैं | press करूं |

श्री प्रणव मुखर्जी: ठीक है,आप press कीजिए।

MR. DEPUTY CHAIRMAN: Now, I will put the motion to vote.

Amendment No. 103 was negatived. Clause 97 was added to the Bill. Clause 98 was added to the Bill.

CLAUSE-99

Public notice for taxes due

MR. DEPUTY CHAIRMAN: There are two amendments Nos. 44 and 45 by the hon. Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 44) That at page 36, line 28, for the words "public notice to be issued", the words "separate bill and public notice to be issued as well as published in a local news paper" be *substituted*.

(No. 45) That at page 36, *for* lines 31 to 33, the following be *substituted*, namely—

"(3) Any non receipt of a bill by a person shall not be a cause for non-payment of the tax notified under sub-section (1)".

The questions were put and the motions were adopted.

Clause 99, as amended, was added to the Bill.

Clauses 100 to 103 were added to the Bill.

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CLAUSE-104

Disposal of distrained property

MR. DEPUTY CHAIRMAN: There are two amendments nos. 46 and 47 by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 46) That at page 38, lines 5 to 10, be deleted.

(No. 47) That at page 38, line 11, for the bracket and figure "(4),

the bracket and figure "(3)" be substituted.

The question were put and the motions were adopted.

Clause 104, as amended, was added to the Bill.

Clause 105 was added to the Bill.

CLAUSE-106

Recovery from a person about to leave cantonment

MR. DEPUTY CHAIRMAN: There are to amendments nos. 48 and 49 by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 48) That at page 38, line 44, for the existing marginal heading, the following marginal heading be *substituted*, namely—

"Recovery from a person about to leave cantonment and refund of surplus sale proceeds, if any"

(No. 49) That at page 39, after line 5, the following be inserted, namely-

"(3) The surplus of the sale proceeds arising out of section 104, section 105 and this section, if any, shall immediately after the sale of the property, be credited to the cantonment fund, and the notice of such credit shall immediately be given to the person whose property has been sold, or to his legal representative and, if such money is claimed, within a period of one year from the date of notice, a refund thereof shall be made to the said person or his representative.

(4) Any surplus of the sale proceeds not claimed within one year as aforesaid shall be the property of the Board."

The questions were put and the motions were adopted

RAJYA SABHA

Clause 106, as amended, was added to the Bill.

Clause 107 was added to the Bill.

CLAUSE-108

Every Board to be a Municipality for certain purposes

MR. DEPUTY CHAIRMAN: There is one amendment no. 50 by Minister. SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 39, for lines 12 to 16, the following be substituted, namely-

"Board to be a 108. A Board shall be deemed to be a municipal Municipality for committee for the purposes of taxation as per the taxation Municipal Taxation Act, 1881."

The question was put and the motion was adopted.

Clause 108, as amended, was added to the Bill.

Clauses 109 to 113 were added to the Bill.

CLAUSE-114

Composition

MR. DEPUTY CHAIRMAN: There is one amendment no 51 by Minister. SHRI PRANAB MUKHERJEE: I move:

(No. 51) That at page 40, line 7 for the words "Chief Executive Officer" the word, "Board" be *substituted*.

The question was put and the motion was adopted.

Clause 114, as amended, was added to the Bill.

CLAUSE-115

Irrecoverable debts

MR. DEPUTY CHAIRMAN: There are two amendments nos. 52 and 53 by Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 52) That at page 40, line 11, for the words "Chief Executive Officer", the word, "Board" be *substituted.*

(No. 53) That at page 40, line 15, for the words "President of

Cantonment board", the words "General Officer Commanding-in-Chief, the Command" be *substituted*.

The questions were put and the motions were adopted.

Clause 115, as amended, was added to the Bill.

Clause 116 was added to the Bill.

CLAUSE-117

Immaterial error not to affect liability

MR. DEPUTY CHAIRMAN: There is one amendment no. 54 by Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 54) That at page 40, for lines 3d and 39, the following be substituted, namely— $\!\!\!$

"shall be entitled to recover such compensation for the same, as the Board may decide."

The question was put and the motion was adopted.

Clause 117-as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 118, there is one amendment (No. 55) by the hon. Minister.

CLAUSE-118

Distraint not to be Invalid by reason of immaterial defect

SHRI PRANAB MUKHERJEE: Sir, I move:

55. That at page 40, for lines 46 and 47, the following be *substituted,* namely—

"be entitled to recover such compensation for the same, as the Board may decide"

The question was put and the motion was adopted.

Clause 118, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 119, there are four amendmetns (Nos. 56 to 59) by the hon. Minister.

RAJYA SABHA

CLAUSE-119

Cantonment fund

SHRI PRANAB MUKHERJEE: Sir, I move:

56. That at page 41, line 4, for the existing marginal heading, the following marginal heading be *substituted*, namely—

"Cantonment fund and Cantonment development fund."

57. That at page 41, line 9, be *deleted*.

58. That at page 41, line 10, *before* the words "There shall" the bracket and figure '(2)' be *inserted*.

59. That at page 41, line 15, *for* the words "received by" the words "received from" be *substituted*.

The questions were put and the motions were adopted.

Clause 119, as amended, was added to the Bill.

Clause 120 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 121, there is one amendment (No. 60) by the hon. Minister.

CLAUSE-121

Power of Board to borrow money

SHRI PRANAB MUKHERJEE: Sir, I move:

60. That at page 41, line 44, for the word "Board" the words "Board, on mutually agreeable terms," be *substituted*.

The question was put and the motion was adopted.

Clause 121, as amended, was added to the Bill.

Clauses 122 to 127 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 128, there are two amendments (Nos. 61 and 62) by the hon. Minister.

CLAUSE-128

Execution of contract

SHRI PRANAB MUKHERJEE: Sir, I move:

61. That at page 43, lien 22, for the figure "128" the figures and bracket" 128.(1) be *substituted*.

62. That at page 43, after line 26, the following be inserted, namely-

[1 August, 2006]

"(2) Where the Chief Executive Officer executes a contact on behalf of the Board sanctioned under sub-section (2) of section 127, he shall submit a report, on the execution of the contract, to the Board at its next meeting."

The Question were put and the motions were adopted.

Clause 128, as amended, was added to the Bill.

Clauses 129 to 131 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 132, there is one amendment (No. 63) by the hon. Minister.

CLAUSE-132

Public latrines, urinals and conservancy establishments

SHRI PRANAB MUKHERJEE: Sir, I move:

63. That at page 44, for line 22, the following be subsituted, namely-

"constructed as to provide separate compartments for each sex and the compartments so constructed shall be made accessible to and barrier free for the persons with disabilities".

The Question was put and the motions were adopted.

Clause 132, as amended, was added to the Bill.

Clauses 133 to 165 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 166, there is one amendment (No. 64) by the hon. Minister.

CLAUSE-166

Penalty for failure to report

SHRI PRANAB MUKHERJEE: Sir, I move:

64. That at page 52, *for* line 13, the following the *substituted,* namely—

"extend to one thousand rupees."

The Question was put and the motions were adopted.

Clause 166, as- amended, was added to the Bill.

Clauses 167 to 184 were added to the Bill.

[1 August, 2006] RAJYA SABHA

MR. DEPUTY CHAIRMAN: In Clause 185, there is one amendment (No. 65) by the hon. Minister.

CLAUSE-185

Conditions of service of safaikaramcharis and other

SHRI PRANAB MUKHERJEE: Sir, I move:

65. That at page 55 for line 50, the following be substituted, namely-

"may extend to one month; and the conditions of service specified herein shall, invariably be mentioned in the appointment letters of the persons employed to said services."

The Question was put and the motion was adopted.

Clause 185, as amended, was added to the Bill.

Clauses 186 to 209 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 210, there one amendment (No. 66) by the hon. Minister.

CLAUSE-210

Construction and control of drains and sewage collection and

disposal works

SHRI PRANAB MUKHERJEE: Sir, I move:

66. That at page 62, after line 28, the following be inserted, namely

"(4) The Board shall ensure that the sewage effluents are treated in accordance with the norms laid down under the relevant laws relating to pollution before it is dispersed into a river, stream, lake or open land."

The question was put and the motion was adopted.

Clause 210, as amended, as added to the Bill.

Clauses 211 to 232 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 233, there are two amendments (Nos. 67 and 68) by the hon. Minister.

CLAUSE-233

Preparation of land use plan

SHRI PRANAB MUKHERJEE: Sir, I move:

67. That at page 69, *for* lines 44 to 46, the following be *substituted*, namely-

"233. (1) On the commencement of this Act, the Chief Executive Officer shall with the approval of the Board, cause to be prepared a spatial plan for land use to be followed in the cantonment which shall include-"

-68. That at page 70, after line 5, the following be inserted, namely-

"(2) The Board shall give publicity to the land use plan prepared under sub-section (1), by publishing a gist of the plan in a local newspaper."

The question were put and the motions were adopted.

Clause 233, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 234, there is one amendment (No. 69) by the hon. Minister.

CLAUSE-234

Sanction of building

SHRI PRANAB MUKHERJEE: Sir I move:

69. That at page 70, after line 12, the following be inserted, namely-

"Provided that if an erected or re-erected building is meant for public purposes, then it shall be made accessible to and barrier free for the persons with disabilities."

The question was put and the motion was adopted.

Clause 234, as amended, was added to the Bill.

Clauses 235 to 238 were added to the Bill.

MR. DEPUTY CHAIRMAN: In clause 239, there is one amendment (70) by the hon. Minister:

CLAUSE-239

Order of stoppage of building or works in certain cases and disposal of things removed

SHRI PRANAB MUKHERJEE: Sir, I move:

70. That at page 72, for lines 48 and 49, the following be *substituted,* namely-

"the Chief Executive Officer by a public auction or in such other manner as he thinks fit:

Provided that such things shall only be disposed of by the Chief Executive Officer on the expiry of fifteen days in case of nonperishable things and twenty-four hours in case of perishable things from the date and time of seizure."

The question was put and the motion was adopted.

Clause 239, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In clause 240 there are three amendments (No. 71, 72 and 73) by the hon. Minister.

CLAUSE-240

Power to sanction general scheme for prevention of overcrowding, etc

SHRI PRANAB MUKHERJEE: Sir, I move:

71. That at page 73, line 6, for the words The Central Government", the words "The General Officer Commanding-in-Chief, the Command in consultation with the Principal Director" be *substituted*.

72. That at page 73, line 11, for the words "The Central Government", the words "The General Officer Commanding-in-Chief, the Command" be *substituted.*

73. That at page 73, line 17, the following be substituted, namely-

"along with his recommendations to the Principal Director"

The questions were put and the motions were adopted.

Clause 240, as amended, was added to the Bill.

Clauses 241 to 243 were added to the Bill.

CLAUSE-244

Restrictions on use of buildings

MR. DEPUTY CHAIRMAN: In clause 244, there is one amendment (No. 104) by Shrimati Sushma Swaraj.

श्री मती सुषमा स्वराजः उपसभापति महोदय,मैं प्रस्तृत करती हूं किः

104. That at page 74, after line 5, the following be inserted, namely:-

"Provided that the fine under this sub-section on contravention shall be as per the provisions of bye-laws of adjoining municipality."

सर,धारा -244 लेंड यूज के उल्लंघन पर पाबंदियों लगाने की धारा है,लेकिन 244 की उपधारा-2 जिस में मैंने संशोधन दिया है,वह कितना कड़ा प्रावधान करती है,यह आप देखिए। "Any person who contravenes the provision of sub-section (1) shall on conviction be punishable with a fine which may extend to Rs. one lakh, and in case of continuing contravention, with an additional fine of Rs. 10,000/- for every day during which the contravention continues after the date it comes to the notice." यानी एक लाख रूपया और उस के बाद 10 हजार रूपए प्रतिदिन-यह बात जब स्टेंडिंग कमेटी के सामने रखी गयी तो स्टेंडिंग कमेटी को लगा कि यह बहुत ही कठोर प्रावधान है । म्युनिसपल कमेटीज में इस तरह के चेंजेज होते है,केंटोनमेंट तो लेंड यूज बहुत ही मुश्किल से चेंज करने देते है ।सर,मैं यहां स्टेंडिंग कमेटी की रिकमंडेशन आप को पढ़कर सुनाती हूं । आप देखें स्टेंडिंग कमेटी ने क्या कहा था ।

"The Committee understands that fine imposed under the clause is on the higher side. But the Committee feels that to maintain the very nature of the Cantonment Board, nobody should be allowed to change the character of the property on his own as this goes against the very spirit of the provisions of the clause". पर उस का समाधान क्या बताया,Therefore, the Committee recommends that the provisions under this caluse should be as per the bye-laws in adjoining municipalities. और दूसरे कहा "The Committee further desires that before imposing any fine under this clause, individual concerned should be given due notice and his reply thereto should considered by the Board. अब ये इतनी अच्छी रिकमंडेशसं थी,पर क्या सरकार में संवेदनशीलता का बिल्कुल ही अभाव है कि ऐसे-ऐसे प्रावधान यहां किए जा रहे है,लेकिन कमेटी रिकमेड कर रही है,अनुशंसाएं कर रही है,और आप कह रहे है कि हम ने 92 में से 42 ले लिए है । आप ने ये 42 या तो innocuous ले लिए है यहां डिफेंस मैंनेजेमेंट,डिफेंस लेंड का पूरा चैप्टर खत्म कर दिया है । इन्हें ले लिया,लेकिन जो जनता को राहत देने वाली सिफारिशें थी,जहां काफी एसोसिएशंसव ऑर्गनाइजेंशसं आए और उनको सुनने के बाद उन्होंने ये सिफारिशें कीं,उन्हें नहीं लिया । मैं रक्षा मंत्री जी से पूछना चाहती हूं कि आप ने नागरिकों को राहत देने वाली

कौनसी सिफारिश मंजूर की ? यह सिफारिश थी कि एक तो उस को नोटीस दो,उस को राइट टू रिप्लायी दो,सुनवाई करो और दूसरी कहती है कि अपनी तरफ से तय करने के बजाय आप एक लाख रूपए या दस हजार रूपए प्रतिदिन आप जो भी एडजॉइनिंग म्युनिपैलिटी है व उस में जो बायलॉज है,वे ले लो।

मैं चाहूंगी कि कम-से-कम इस को तो रक्षा मंत्री जी स्वीकार करें।

The question was proposed.

SHRI PRANAB MUKHERJEE: Sir, as the question of putting or levying fine will come after the competent court finds and confirms the conviction, that is, after it finds the person guilty and after the confirmation of the conviction. Therefore, it is not correct to say that he is not being given a chance. He is given a change in the competent court.

MR. DEPUTY CHAIRMAN: I shall now put amendment no. 104 moved by Shrimati Sushma Swaraj to vote.

Amendment (No. 104) was negatived.

Clause 244 was added to the Bill.

Clauses 245-248 were added to the Bill.

Clause 249: Power to seal unauthorised constructions.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 249. There is one amendment no. 105 by Shrimati Sushma Swaraj.

SHRIMATI SUSHMA SWARAJ: Sir, I move.

That at page 75, *after* line 23, the following proviso be *inserted*, namely:—

"Provided that the power to seal unauthorized construction and to impose penalty shall be available to the Cantonment Board only and the affected party shall have the right to file an appeal against the decision of the Board.

सर,यह संशोधन प्रस्तुत करते हुए मैं मंत्री जी से यह कहना चाहूंगी कि जरा आप यह देखें,जो प्रारंभ में मैंने कहा था कि CEO को असीमित शक्तियां दे दी गई है, unilimted powers. यहां बिल्डिंग को सील करने की,पेनल्टी लगाने की,सारी की सारी शक्तियां CEO को दे दी गई है। वे इलेक्टेड मैम्बर्स क्या करेंगे ? आप इस चीज़ का दावा कर रहे है कि हमने 7 से 8 कर दिए। कर

तो दिए,आपने वहां पर एम.एल.ए.-एम.पी.भी बना दिए,मैम्बर्स स्पेशल इनवाइटीज़ लेकिन वे सब दर्शनीय ही रहेंगे । ये जो असीमित शक्तियाँ दी गई है,इस पर भी मैं आपको सुनाती हूं । आप इस पर स्टैडिंग कमेटी की रिकमेडेशन देखिए । The Committee notes that there is a provision for imprisonment of any person who contravenes the provisions contained in sub-clause 3 of this clause may extend to six months or with fine which may extend to twenty thousand rupees or both. The power to seal unauthorized construction and to impose penalty should be available to Cantonment Board only. पूरे-का-पूरा बोर्ड जब बैठे, तो कहता है कि it should be available to Cantonment Board only, and there should be a provision for preferring an appeal against the decision of the Board. The Committee desires that there should be an appellate authority specified in this clause itself. तो मैं बार-बार वही कह रही हूं कि सारी-की-सारी सिफारिशें जो जनता के हित में है,इसको थोड़ा संवेदनशील बनाने के लिए लाई थी,उसे रक्षा मंत्री जी मान ही नहीं रहे है । मैं इसमें क्या कर सकती हूं । मैं संशोधन प्रस्तुत करती हूं ।

The question was proposed.

श्री प्रणब मुखर्जी: आप प्रस्तुत कीजिए,इसमें कोई दो राय नहीं है। The problem is that the violation is of a sanction given under the by-laws approved by the Central Government. Powers for fine and imprisonment are with the courts, and the issues of notice and appellate authority are taken care of by the systems of the court itself. Therefore, he is getting the opportunity there. And why the authority is given instead of the Board? The very first point to be kept in mind is that overall responsibility of maintaining discipline should be vested not on the Board, in that case, it will have to be given a total Municipal Board authority. It will be with the Station Commander or the Chief Executive there.

MR. DEPUTY CHAIRMAN: I shall now put the amendment no. 105 moved by Shrimati Sushma Swaraj to vote.

Amendment no. 105 was negatived. Clause 249 was added to the Bill. Clauses 250—264 were added to the Bill.

RAJYA SABHA

CLAUSE-265

Public markets and slaughter houses

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 265. There is one amendment no. 74 by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move: That at page 79, line 32 *for* the words "either within or without the cantonment", the words "on the land under its control" be *substituted*.

The question was put and the motion was adopted.

Clause 265, as amended, was added to the Bill.

Clause 266 was added to the Bill.

CLAUSE-267

Power to transfer by public auction, etc.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause, 267. There are two amendments nos. 75 and 76 by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move.

75. That at page 80, for lines 12 and 13 the following be *substituted,* namely:---

"sanction of the General Officer Commnading in Chief, the Command or in his absence, the Principal Director".

101. That at page 80 for lines 23 and 24 the following be *substituted,* namely:---

"approved by the General Officer Commanding-in-Chief, the Command or in his absence, the Principal Director".

The question was put and the motion was adopted.

Clause 267, as amended, was added to the Bill.

Clause 268—301 were added to the Bill.

CLAUSE-302

Removal and exclusion from cantonment of disorderly persons

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 302. There is one amendment no. 77 by Shri Pranab Mukherjee.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 92, for lines 21 to 24 the following be substituted, namely:-

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"maintenance of good order in the cantonment that such person is required to be removed therefrom and be prohibited from reentering the cantonment, the Magistrate shall inform the matter to the Officer Commanding the Station and, the Officer Commanding the Station shall cause to be served on such person an order in"

The question was put and the motion was adopted.

Clause 302, as amended was added to the Bill.

Clauses 303-304 were added to the BUI.

CLAUSE-305

Management of defence lands

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 305. There is one amendment no. 78 by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

That at page 93, clause 305 be *deleted*.

The question was put and the motion was adopted.

Clause 305, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Sir, now, we shall take up Clause 306. There is one amendment (No. 79) by the hon. Minister.

Clause306— Application of Act to Defence Lands.

SHRI PRANAB MUKHERJEE: Sir, I move:

(79) That at page 93-94, Clause 306 be deleted.

The question was put and the motion was adopted.

Clause 306, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, in Clause 307, there is one amendment (No. 80) by the hon. Minister.

CLAUSE-307

Vesting of land in a board

MR. DEPUTY CHAIRMAN: Sir, I move:

(80) That at pege 94, Clasue 307 be deleted

RAJYA SABHA

The question was put and the motion was adopted.

Clause 307, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Then, in Clause 308, there is one amendment (No. 81) by the hon. Minister.

CLAUSE-308

Role of Defence Estates Officer and Local Military Authorities

SHRI PRANAB MUKHERJEE: Sir, I move:

(81) That at page 94, Clause 308 be deleted.

The question was put and the motion was adopted.

Clause 308, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 309. There is one amendment (No. 82) by the hon. Minister.

CLAUSE-309

Land Audit

SHRI PRANAB MUKHERJEE: Sir, move:

(82) That at page 94, Clause 309 be deleted.

The question was put and the motion was adopted.

Clause 309, as amended, was added to the Bill.

Clauses 310 to 326 ware added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 327. There is one amendment (No. 83) by the hon. Minster.

CLAUSE-327

Liability of occupier to pay in default of owner

SHRI PRANAB MUKHERJEE: Sir, I move:

(83) That at page 98, line 17, after the words" he is the owner" the words "and he fails to comply with the notice so given" be *inserted*.

The question was put and the motion was adopted.

Clause 327, as amended, was added to the BUI.

Clauses 328 to 343 ware added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 344. There is one amendment by Shrimati Sushma Swaraj.

CLAUSE-344

Notice to be given of suits

SHRIMATI SUSHMA SWARAJ: Sir, I move: (106) That at page 102, *after* line 13, the following proviso be *inserted*, namely:—

"Provided that general provisions as prescribed under civil law shall be made applicable in such case."

सर,इस बिल में मेरे द्वारा दिया हुआ यह अंतिम संशोधन है। यह धारा 344 एक अद् भूत धारा है । आपको मालूम है कि हमारे देश में दीवानी मामलों के लिए सिविल प्रोसीजन कोड है,फौजदारी मामलों के लिए क्रिमिलन प्रोसीजर कोड है,लेकिन अगर हम कोई अपना अलग-अलग प्रोसीजर बना लेगा,तो क्या स्थिति बनेगी ? अब यह धारा इतना अलग प्रोसीजर बना रही है,मैं इसे पढ़ती हूं –No suit shall be instituted against any Board or against any member of a Board, or against any officer or employee of a Board, in respect of any act done, or purporting to have been done, in pursuance of this Act or of any rule or byelaw made thereunder, until the expiration of two months after notice in writing has been left at the office of the Board, and, in the case of such member, office or employee, unless notice in writing has also been delivered to him or left at his office or place of abode, and unless such notice states explicitly the cause of action, the nature of the relief sought, the amount of compensation claimed, and the name and place of abode of the intending plaintiff, and unless the plaint contains a statement that such notice has been so delivered or left."

मतलब,हर एक्ट और हर संस्था अपने लिए अलग प्रावधान करेगी कि कैसे नोटिस दिए जाएंगे। सर,आपको मालूम है कि सिविल प्रोसीजर कोड में तय है कि कैसे नोटिस दिया जाएगा,कैसे plaint बनेगी,कैसे सम्मन जारी होंगे,लेकिन अब यह धारा अपने लिए,केंटोनमेंट बोर्ड के लिए अलग ही प्रोसीजर बना रही है और इसीलिए स्टेंडिंग कमेटी के सामने जब यह मसला आया,तो उन्होंने सीधे इसमें यह रिकमंड किया"The Committee recommends that general provisions as prescribed under civil law should be made applicable to this case also." "अब रक्षा मंत्री जी यह भी स्वीकार नहीं करते,तो ठीक है। मैं तो अपना संशोधन प्रस्तूत करूंगी।

The question was proposed.

RAJYA SABHA

SHRI PRANAB MUKHERJEE: It is not possible to accept it, as I mentioned to you, because these are not ordinary matters. Therefore, it is not acceptable, and it was originally there in the old Act of 1924 itself. We are retaining it. Till now, there has not been any problem. And everybody is aware, with regard to properties, and especially land, how much litigaiton is involved and how much time-consuming it is. Therefore, this kind of a provision must be there.

MR. DEPUTY CHAIRMAN: I shall now put the amendment no. 344 moved by Shrimati Sushma Swaraj to vote.

Amendment no. 344 was negatived.

Clause 344 was added to the Bill.

CLAUSE-345

Appeals from Executive Orders

MR. DEPUTY CHAIRMAN: There are three amendments, (Nos. 84 to 86), by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 84) That at page 102, *after* line 20, the following be *inserted*, namely:

"(2) the Central Government may, for the purposes of expeditious disposal of the pending appeals, by notification in the Official Gazette, amend Schedule V so as to designate additional appellate authority in the fourth column of the said Schedule."

(No. 85) That at page 102, line 21, for the bracket and figure "(2)" the bracket and figure "(3)" be *substituted*.

(No. 86) that at page 102, line 23, for the bracket and figure "(3)" the bracket and figure "(4)" be *substituted*.

The questions were put and the motions were adopted.

Clause 345, as amended, we added to the Bill.

Clauses 346 to 351 ware added to the Bill.

[1 August, 2006]

CLAUSE-352

Supplemental provisions respecting rules

MR. DEPUTY CHAIRMAN: There are two amendments, (Nos. 87 and 88), by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 87) That at page 103, lines 34-35, the words "or defence estates" occurring at two places be *deleted*.

(No. 88) That at page 103, line 38 for the figure "2003" the figure "2006" be *substituted*.

The geustions were put and the motions were adopted.

Clause 352, as amended, was added to the Bill.

CLAUSE-353

Power to make bye- laws

MR. DEPUTY CHAIRMAN: The are three amendments, (Nos. 89 to 91), by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 89) That at page 106, line 41, the word "and" be deleted.

(No. 90) That at page 106, after line 41 the following be inserted,

namely:---

" (43) the conservation and maintenance of ancient and historical monuments, archaeological sites and remains or place of public importance in the cantonment; and"

(No. 91) That at page 106, line 42, for the bracket and figure (43), the bracket and figure (44) be *substituted*.

The questions were put and the motions were adopted.

Clause 353, as amended, was added to the Bill.

Clauses 354 to 365 were added to the Bill.

RAJYA SABHA

Schedule-I: Notice of Demand

MR. DEPUTY CHAIRMAN: There is one amendment, (No. 92), to Schedule-I by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 92) That at page 110, line 12, for the words "paid to the a Board" the words "paid to the Board" be *substituted*.

The question was put and the motion was adopted.

Schedule I, as amended, was added to the Bill.

SCHEDULE-II: Form of Demand

MR. DEPUTY CHAIRMAN: There are two amendments, (Nos. 93 and 94), to schedule II by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 93) That at page 111, line 3, for the words "FORM OF DEMAND" the words "FORM OF WARRANT" be *substituted*.

(No. 94) That at page 111, line 12 for the figure "2003" the figure "2006" be *substituted*.

The questions were put and the motions were adopted.

Schedule II, as amended, was added to the Bill.

Schedules III and IV were added to the Bill.

Schedule V: Appeals from Executive Orders

MR. DEPUTY CHAIRMAN: There is one amendment, (No. 95) to Schedule V by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 95) That at pages 114-115 for "Schedule V", the following be substituted, namely:—

SCHEDULE-V

APPEALS FROM EXECUTIVE ORDERS

(See section 345)

SI. No.	Section	Executive Order	Appellate Authority	Time allowed for appeal
(1)	(2)	(3)	(4)	(5)
1.	2(zc)	Declaring inhabitant	District Magistrate	Fifteen days
2.	137	Notice to fill up well, tank, etc., or to drain off or remove water.	Principal Director	Thirty days from service of notice.
3.	138	Notice requiring the owner to provide latrine, urinal, cesspool dust-bin or other receptacle.	Board	Fifteen days from service of notice.
4.	139	Notice requiring provision of sanitary facilities in market, school, theatre or other place of public resort.	Board	Fifteen days from service of notice.
5.	142	Notice for removal of congested building.	General Officer Commanding- in-chief, the Command	Thirty days from service of notice.
6.	144	Notice requiring a building to be repaired or altered so as to remove sanitary defects.	Principal Director	Thirty days from service of notice.
7.	147	Notice prohibiting owner or occupier to use a building or part of a building for human habitation.	Principal Director	Twenty-one days from service of notice.

RAJYA SABHA

(1)	(2)	(3)	(4)	(5)
8.	183	Order directing a	General Officer	Thirty days from
		person to remove from the Cantonment and prohibiting him from re- entering it without permission.	Commanding- in-Chief, the Command	service of notice.
9.	190	Notice requiring maintenance or closing of private source of public drinking water supply.	Board	Fifteen days from service of notice.
10.	192	Notice requiring the owner, lessee or occupier of a building or land to obtain water from a source of public water supply Board.	Board	Fifteen days from service of notice.
11.	195	Notice for cutting off the connection between any source of public water- supply and any building or land to which water is supplied.	Board	Fifteen days from service of notice.
12.	238	(a) Refusal to	Principal	Thirty days from
		sanction the erection or re-erection of a building in a civil area.	Director	service of communication.
		(b) Refusal to	General Officer	Thirty days from
		sanction the erection or re- erection of a building in a Cantonment (other than a civil area).	Commanding- in-Chief, the Command	service of communication.

[1 August, 2006]

(1)	(2)	(3)	(4)	(5)
13.	239	Order of stoppage of building or works in certain cases	Board	Thirty days from service of communication.
14.	248	(a) Notice to stop	Principal	Thirty days from
		erection or re-erection of, or to alter or demolish, a building in a civil area	Director	service of communication.
		(b) Notice to stop	General Officer	Thirty days from
		erection or re- erection of, or to alter or demolish, a building in a Cantonment (other than a civil area).	Commanding- in-Chief, the Command	service of communication.
15.	252	Notice requiring the owner or the occupier to alter or remove any projection or encroachment	Board	Thirty days from service of notice.
16.	253	Notice to pull down or otherwise deal with a building newly erected or re-built without permission over a sewer, drain, culvert, water-course or water- pipe.	Board	Thirty days from service of notice.
17.	273	Notice prohibiting or restricting the use of a slaughter house	Board	Twenty-one days from service of notice.
18.	297	Notice to remove, repair, protect, or enclose a building, wall or anything affixed thereto, or well, tank reservoir, pool, depression or excavation.	Board	Thirty days from service of notice.

[17.039000, 2000]				
(1) (2)	(3)	(4)	(5)	
19. 302	Notice directing disorderly person to remove from cantonment and prohibiting him from re- entering it without permission.	District Magistrate	Thirty days from service of notice	

The question was put and the motion was adopted.

Schedule V, as amended, was added to the Bill.

CLAUSE-!

Short Title, extent and Commencement

MR. DEPUTY CHAIMAN: There is one amendment, (No. 3), by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

[1 August, 2006]

(No. 3) That at page 1, line 4, for the figure "2003" the figure "2006" be substituted.

The question was put and the motion was adopted.

Clause I, as amended, was added to the Bill.

ENACTING FORMULA

MR. DEPUTY CHAIMAN: There is one amendment, (No. 2), by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 2) That at page 1, line 1, for the word, "fifty-fourth", the word "Fifty Seventh" be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

LONG TITLE

MR. DEPUTY CHAIMAN: There is one amendment, (No. 1), in the Title by the Minister.

SHRI PRANAB MUKHERJEE: Sir, I move:

(No. 1) That at page 1, in the long title the words "proper regulation, control and management of defence lands including extension of cantonment laws to such lands situated throughout the territory of India" be *deleted*.

The question was put and the motion was adopted.

The Title, as amended, was added to the Bill.

SHRI PRANAB MUKHERJEE: Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIMAN: Now, we shall take up the Food Safety and Standards Bill, 2006.

श्री मती सुषमा स्वराजः सर,अब इस बिल को कल ले लें...(व्यवधान)....सर,अब बहुत समय हो गया है,इसे कल ले लेते हैं।...(व्यवधान)....

MR. DEPUTY CHAIRMAN: We have decided to sit up to 8 o'clock.

श्री मती सुषमा स्वराजः सर,यह एक बहुत इम्पोटेंट बिल है। वैसे भी हमने कैन्टोनमेंट बिल के लिए चार घंटे रखे थे,इसलिए अब आप इसे रहने दीजिए,इसे हम कल ले लेते है। सर,सुबह से भूखे बैठे हुए है...(व्यवधान)....

MR. DEPUTY CHAIRMAN: Parliamentary Affairs Minister has told... (Interruptions).

श्री मती सुषमा स्वराजः सर,फूड मिनिस्टर खाने-पीने का भी कुछ प्रावधान करवा दें ...(व्यवधान)....

श्री उपसभापतिः हां,फूड मिनिस्टर यह करेंगे ...(व्यवधान)....

SHRI PENUMALLIMADHU (Andhra Pradesh): Sir, nobody is in the House.

MR. DEPUTY CHAIRMAN: You see, we have not conducted any legislative business.